# Seventh Lok Sabha XII Session (25/07/1983 to 26/08/1983)

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, July 25, 1983/Sravana 3, 1905 (Saka)

## No. 344

#### 11 A.M.

#### 1. Oath or Affirmation

Four Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 1 in Hindi -
- 1 in Kashmiri .---
- 1 in Telugu \_\_\_
- 1 in Urdu -

## 2. Obituary References

The Speaker, Shrimati Indira Gandhi, Sarvashri Samar Mukherjee, Rasheed Masood, Madhu Dandavate, Atal Bihari Vajpayee, C. T. Dhandapani, Ramavatar Shastri, A. Neelalohithadasan Nadar, Dharam Bir Sinha, Tridib Chaudhuri, G. M. Banatwalla, Chitta Basu, Abdul Rashid Kabuli, C. Chinnaswamy, Chandrajit Yadav and Jagjivan Ram made references to the passing away of Sardar Hukam Singh, former Speaker of Lok Sabha.

As a mark of respect to the memory of Sardar Hukam Singh, Members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 11-55 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th July, 1983)

AVTAR SINGH RIKHY, Secretary

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, July 26, 1983/Sravana 4, 1905 (Saka)

No. 345

11 A.M.

## 1. Obituary References

The Speaker made references to the passing away of Shri Karnesh Marak, who was a Member of Fifth Lok Sabha, Shri Panna Lal Barupal, who was a Member of First, Second, Third, Fourth and Fifth Lok Sabha, Shri Satis Chandra Samanta, who was a Member of First, Second, Third, Fourth and Fifth Lok Sabha, Shri C. K. Chinnaraje Gounder, who was a Member of Fifth Lok Sabha, Shri Ghanshyam Das Birla, who was a Member of Central Legislative Assembly, Shri Trilokshah Lal Priyendra Shah, who was a Member of Fourth Lok Sabha, Shri Munishwar Datt Upadhyaya, who was a Member of Provisional Parliament, First and Second Lok Sabha, Shri Lakshman Singh Charak, who was a Member of First Lok Sabha and Shri N. Sreekantan Nair. who was a Member of the First, Third, Fourth, Fifth and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

## 2. Reference by Speaker

The Speaker made a reference to Simon Bolivar, on the occasion of the bicentenary of his birth.

#### 3. Starred Ouestions

Starred Questions Nos. 21—23 were orally answered. Replies to the remaining Questions were laid on the Table.

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Starred Question No. 12 listed for 25th July, 1983 was post-poned to 22-8-1983. Replies to Starred Questions Nos. 1—8, 10, 11 and 13—20 listed for the 25th July, 1983 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 25th July, 1983.

#### 4. Unstarred Questions

Replies to Unstarred Questions Nos. 231—233, 235—251, 253—335, 337—350, 352—393, 395—416, 418—423, 425—435 and 437—460 were laid on the Table.

Replies to Unstarred Questions Nos. 1—58 and 60—230 listed for the 25th July, 1983 were also laid on the Table.

#### 5. Adjumment Motion

The Speaker gave his consent to the moving of adjournment motion given notices of by Shri B. D. Singh, Dr. Subramaniam Swamy, Sarvashri Atal Bihar Vajpayee, Ramavta: Shasatri, Harikeshi Bahadur, Chitta Basu, Krishna Chandra Halder. H. N. Bahuguna, Jagpal Singh, Jaipal Singh Kashyap, Rajesh Kumar Singh, Charan Singh, Rasheed Masood, Prof. Ajit Kumar Mehta, Sarvashri Raiu Vilas Paswan, Harish Kumar Gangwar, Amar Roypradhan, Daulat Ram Saran, R. P. Yadav, Samar Mukherjee, Rajnath Sonkar Shastri, Prof. Rupchand Pal, Sarvashri Somnath Chatterjee, Bhogendra Jha, Niren Ghosh, Sunil Maitra, Mani Ram Bagri, Chandrajit Yadav, Abdul Rasheed Kabuli, Prof. Safi-ud-Din Soz, Sarvashri Indrajit Gupta, Narayan Choubey, Smt. Geeta Mukherjee, Sarvashri Surya Narayan Singh, P. K. Kodiyan, Satyasadhan Chakraborty, Smt. Pramila Dandavate, Shri Chander Pal Singh, Prof. Madhu Dandavate, Sarvashri A. Neclalohithadasan Nadar, E. Balanandan, Trilok Chand, Ram Singh Shakya, Raghunath Singh Verma, Chhotey Singh, Yadav and R. N. Rakesh regarding very serious deteriorating situation in Punjab arising out of extremists' activities and faiure of the Government to settle the issues.

Shri B. D. Singh then asked for leave of the House to the moving of the motion. The Speakerinformed the House that the leave was granted and directed that the motion would be taken up today after matters under Rule 377 are raised by Members.

## Capapers laid on the Table

The following papers were laid on the Table:—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arms (Amendment) Ordinance, 1983, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (2) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 493(E) in Gazette of India dated the 16th June, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) Acopy of Report (Hindi and English versions) of Court of Enquiry into the causes of accidents in Bhatti Bajri Mines in the Union Territory of Delhi, on 10th, 16th and 24th January, 1983.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1979-80.
  - (ii) Annual Report of the Central Fisheries Corporation Limited, Howrah, for the year 1979-80 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1980-81.
  - (ii) Annual Report of the Central Fisheries Corporation Limited, Howrah, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) Two statements (Hindi and English versions showing reasons for delay in laying the papaers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bihar State Forest Development Corporation Limited, Patna, for the year ended 30th September, 1979.
  - (ii) Annual Report of the Bihar State Forest Development Corporation Limited. Patna, for the year ended 30th September, 1979 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
  - (i) The Societies Registration (Delhi Amendment) Ordinance, 1983 (No. 3 of 1983) promulgated by the President on the 22nd June, 1983.
  - (ii) The Arms (Amendment) Ordinance, 1983 (No. 4 of 1983) promulgated by the President on the 22nd June, 1983.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi for the year 1981-82.

- (10) A copy of the Sugar (Price Determination for 1982-83 Production) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 457(E) in Gazette of India dated the 28th May, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (11) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
  - (i) Statement No XV—Second Session, 1980.
  - (ii) Statement No. XII—Sixth Session, 1981.
  - (iii) Statement No. XI—Seventh Session, 1981.
  - (iv) Statement No. X—Eighth Session, 1982.
  - (v) Statement No. VI-Ninth Session, 1982.
  - (vi) Statement No. V—Tenth Session, 1982.
  - (vii) Statement No III-Eleventh Session, 1983.
- (12) A copy of Public Notice No. 1-PR-NP-83 (Hindi and English versions) dated the 6th June, 1983 regarding the Newsprint Allocation Policy for the year 1983-84.
- (13) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 449 in Gazette of India dated the 18th June, 1983 under sub-section (2) of Section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

- (14) A copy of Notification No. S.O. 2459 (Hindi and English versions) published in Gazette of India dated the 4th June, 1983 regarding extension of the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to industries based on Asbestos as principal raw material under sub-section (2) of section 4 of the said Act.
  - (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1985:—
  - (i) The Indian Telegraph (Fifth Amendment) Rules. 1983 published in Notification No. G.S.R. 445(E) in Gazette of India dated the 24th May, 1983.
  - (ii) The Indian Telegraph (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 490(E) in Gazette of India dated the 15th June, 1983.
- (16) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Banana and Fruit Development Corporation, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting year.
- (17) A copy of Notification No. S.O. 473(E) (Hindi and English versions) published in Gazette of India dated the 24th June, 1983 containing President's Order dated the 24th June, 1983 imposing President's rule in the Union Territory of Pondicherry, issued under section 51 of the Government of Union Territories Act, 1963.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Fifth Amendment) Rules, 1983 published in Notification No. G.S.R. 411 in Gazette of India dated the 4th June, 1983.

- (ii) The Central Excise (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 490 in Gazette of India dated the 9th July, 1983.
- (19) A copy each of the following Not Cations (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 375(E) published in Gazette of India dated the 4th May, 1983 together with an explanatory memorandum regarding exemption to component parts required for the manufacture of Geodetic and Survey Infrared Distance Measuring Instrument from basic customs duty as is in excess of 60 per cent ad valorem.
- (ii) G.S.R. 386(E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to raise the limit from 17 per cent to 25 per cent in respect of wastelscrap arising in the course of manufacture of stainless steel utensils.
- (iii) G.S.R. 387(E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1983 so as to include the places bearing survey numbers 305 and 306 within the jurisdiction of Kandla Free Trade Zone for purposes of duty exemptions.
  - (iv) G.S.R. 430(E) to 432(E) published in Gazette of India dated the 19th May. 1983 together with an explanatory memorandum regarding increase in the basic import duty on galvanised sheets|strips|coils from 30 per cent ad valorem to 60 per cent ad valorem.
  - (v) G.S.R. 454(E) published in Gazette of India dated the 27th May, 1983 together with an explanatory memorandum extending the validity of Notification No. 80 82-Customs dated the 1st March, 1982 up to the 30th April, 1984.

- (vi) G.S.R. 459(E) published in Gazette of India dated the 31st May, 1983 together with an explanatory memorandum notifying items used in the manufacture of the export goods as deemed to be imported materials for the purpose of working out drawback rates.
- (vii) G.S.R. 461(E) published in Gazette of India dated the 31st May, 1983 together with an explanatory memorandum making certain amendment to Notification No. 117/82-Customs dated the 19th April, 1982 so as to exempt Coal Tar Pitch from Customs duty in excess of 30 per cent ad valorem up to 31st May, 1984.
- (viii) G.S.R. 469(E) published in Gazette of India dated the 8th June, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Belgian Francs, Danish Kreners. Deutsche Marks, French Francs, Hong-Kong Dollars and Italian Lire into Indian currency or vice-versa in supersession of Notification No. 92-Customs dated the 1st April, 1983.
  - (ix) The Baggage (Amendment) Rules, 1983 published in Notification No. G.S.R. 470(E) in Gazette of India dated the 8th June, 1983 together with an explanatory memorandum.
  - (x) G.S.R. 471(E) and 472(E) published in Gazette of India dated the 8th June, 1983 together with an explanatory memorandum regarding exemption to photo polymer (relief image) plates, when imported for letter press printing in newspaper industry from the basic customs duty in excess of 40 per cent ad valorem and auxiliary duty in excess of 20 per cent ad valorem.
  - (xi) G.S.R. 484(E) and 485(E) published in Gazette of India dated the 14th June, 1983 together with an explanatory memorandum regarding exemption to rimming quality slabs, when imported into India for the manufacture of tinplates, from the whole of

- basic, auxiliary and additional duties of customs leviable thereon.
- (xii) G.S.R. 486(E) and 487(E) published in Gazette of India dated the 14th June, 1983 together with an explanatory memorandum regarding exemption to cane, when imported into India for the manufacture of cricket bats from the whole of basic and auxiliary duties of customs leviable thereon.
- (xiii) G.S.R. 488(E) and 489(E) published in Gazette of India dated the 14th June, 1983 together with an explanatory memorandum regarding revised rate of basic customs duty on colour jumbo films for processing into colour cine films at 50 per cent ad valorem and on jumbo rolls of Medical X-Ray Films and Industrial X-Ray Films at 40 per cent ad valorem and on Jumbo Rolls of Roll films at 60 per cent ad valorem.
- (xiv) G.S.R. 491(E) and 492(E) published in Gazette of India dated the 15th June, 1983 together with an explanatory memorandum regarding exemption to dredging vessels for dredging operations from the whole of the additional duty and auxiliary duty as is in excess of 20 per cent ad valorem.
  - (xv) G.S.R. 500(E) and 501(E) published in Gazette of India dated the 21st June, 1983 together with an explanatory memorandum making certain amendments to Notification No. 77-Customs dated the 17th April, 1980 and Notification No. 227-Customs dated the 30th November, 1979 so as to allow clearance of stipulated percentage of goods manufactured in the KFTZ|SEEPZ to any other place in India.
- (xvi) G.S.R. 513(E) published in Gazette of India dated the 25th June, 1983 together with an explanatory memorandum making certain amendment to Notification No. 231-Customs dated the 27th November, 1980 so as to authorise the Director of Industries of the State concerned to issue the required certificate.

- (xvii) G.S.R. 528(E) and 529(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum extending the validity of Notification No. 2 Customs dated the 1st January, 1979 and Notification No. 179-Customs dated the 22nd August, 1979 up to 31st March, 1984.
- (xviii) G. S. R. 540(E) published in Gazette of India dated the 1st July, 1983 together with an explanatory memorandum regarding exemption to hot rolled stainless steel coils when imported into India for cold rolling from the basic customs duty in excess of 100 per cent ad valorem up to 20th June, 1984.
- (xix) G. S. R. 542(E) published in Gazette of India dated the 1st July, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice versa in supersession of Notification No. 92-Customs dated the 1st April, 1983.
- (xx) G.S.R. 450(E) and 451(E) published in Gazette of India dated the 25th May, 1983 together with an explanatory memorandum negarding exemption to specially designed or adapted motor car, of an engine capacity not exceeding 1000 cc and value not exceeding Rs. 65.000 when imported into India by a disabled person for his personal use from basic customs duty in excess of 50 per cent ad valorem and from whole of the additional duties of customs and auxiliary duty leviable thereon.
- (xxi) G.S.R. 466(E) and 467(E) published in Gazette of India dated the 7th June, 1983 together with an explanatory memorandum regarding exemption to medical electronics equipment and accessories, tape recorders, botanical plants, crystals, high purity metals and alloys when re-imported into India in connection with the Joint Indo-Soviet Manned Space Flight from the whole of the basic and additional duties of customs and auxiliary duty.
- (xxii) G.S.R. 505(E) and 506(E) published in Gazette of India dated the 23rd June, 1983, together with an

- explanatory memorandum regarding exemption todrilling rigs, when gifted to Government of Indiaand imported for rural water supply projects from the whole of the basic and additional duties of customs and auxiliary duty.
- (xxiii) G.S.R. 509(E) and 517(E) published in Gazette of India dated the 24th June and 29th June, 1983 together with an explanatory memorandum extending the validity of Notification Nos. 115-Customs and 116-Customs dated the 17th June, 1978 upto 30th June, 1988.
- (xxiv) G.S.R. 526(E) and 527(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum extending the validity of Notification Nos. 200-Customs dated the 28th September, 1979 and 133/83-Customs dated the 13th May, 1983 upto 31st December, 1983.
- (xxv) G.S.R. 530(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum making certain amendment to Notification No. 166-Customs dated the 19th August, 1980 so as to restrict the exemption to coking coal of ash content below 12 per cent and to extend the validity of exemption upto 30th June, 1984.
  - (xxvi) G.S.R. 555(E) published in Gazette of India dated the 4th July, 1983 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 4th September, 1980 so as to authorise the Commissioners of Industries of the States concerned to issue the required certificates.
- (xxvii) G.S.R. 557(E) published in Gazette of India dated the 6th July, 1983 together with an explanatory memorandum making certain amendment to Notification No. 215-Customs dated the 2nd August, 1976 so as to restrict the exemption to liquid nitrogen containers of more than 60 litres capacity and accessories for storage of liquid nitrogen.

- (xxviii) G.S.R. 562(E) published in Gazette of India dated the 14th July, 1983 together with an explanatory memorandum making certain amendment to Notification No. 139-Customs dated the 11th July, 1980 so as to include Video Cassettes also for exemption from customs duty.
  - (20) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 436(E) published in Gazette of India dated the 21st May, 1983 together with an explanatory memorandum regarding blanket exemption to all excisable goods brought into the Kandla Free Trade Zone.
- (ii) G.S.R. 452(E) and 453(E) published in Gazette of India dated the 25th May, 1983 together with an explanatory memorandum regarding exemption to man-made non-cellulosic Filament yarn from payment of Excise Duty.
- (iii) G. S. R. 458(E) published in Gazette of India dated the 28th May, 1983 together with an explanatory memorandum regarding withdrawal of exemption from additional duty of excise on bandkerchiefs made out of manmade fabrics.
- (iv) G. S. R. 463(E) and 464(E) published in Gazette of India dated the 3rd June, 1983 together with an explanatory memorandum regarding exemption to hand-knitted carpets from the whole of excise duty.
- (v) G. S. R. 525(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 53/80-Central Excises, 54/80-Central Excises and 55/80-Central Excises dated the 13th May, 1980, so as to continue the excise duty concessions thereunder to steel ingots and iron or steel products if these are manufactured with the aid of electric furnace from indigenous spronge iron or in combination with other materials.
- (vi) G. S. R. 541(E) published in Gazette of India dated the 1st July, 1983 together with an explanatory memorandum regarding exemption to polyester fibre from the payment of excise duty.

(21) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1982 along with Accounts and the Auditor's Report thereon.

#### 7. Assent to Bills

- (i) Secretary laid on the Table the following two Bills passed by the Houses of Parliament during the last session anad assented to:—
  - (1) The African Development Bank Bill, 1983.
  - (2) The Merchant Shipping (Amendment) Bill, 1983.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The African Development Bank Bill, 1983,
- (2) The Central Industrial Security Force (Amendment) Bill., 1983

## 8. Registration by Member

The Speaker informed the House that a letter was received in Lok Sabha Secretariat on 9 July, 1983 from Shri Vasantrao Patil, an elected Member from Sangli Constituency of Maharashtra, resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 9 July, 1983.

## 9. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-sixth Report of the Business Advisory Committee.

## 10. Statements by Ministers

(i) The Minister of Finance made a statement regarding India's extended arrangement with the International Monetary Fund-Programme for the third year.

- (ii) The Minister of Finance made a statement regarding terms of interest and composition of the Fourth Central Pay Commission.
- (iii) The Minister of State in the Ministry of Home Affairs laid on the Table a statement on Punjab together with copies of the correspondence exchanged between the Minister of Home Affairs and the President of Shiromani Akali Dal since 30th May, 1983.

(Lok Sabha adjourned at 13.21 P.M. and re-assembled at 14.18 P.M.)

#### 11. Government Bill—Withdrawn

THE ARMS (AMENDMENT) BILL, 1981.

## 12. Government Bill-Introduced

The Emigration Bill, 1983.

#### 13. Matters Under Rule 377.

- (1) Shri Ramavatar Shastri raised a matter regarding improvement of roads, water supply and removal of insanitary conditions in Danapur Cantonment, Patna.
- (2) Shri Bheekhabhai raised a matter regarding need for development of sport facilities in rural areas.
- (3) Shri Mani Ram Bagri raised a matter regarding early construction of Sutlej-Yamuna link canal in Punjab.
- (4) Shri Arjun Sethi raised a matter regarding need to set up a suitable evaluating machinery to study the impact of welfare programmes on weaker sections particularly on Scheduled Castes! Tribes.
- (5) Shri Harikesh Bahadur raised a matter regarding need for providing security to journalists in the country.
- (6) Shri Kamal Nath raised a matter regarding need for austerity in Government expenditure.
- (7) Prof. N. G. Ranga raised a matter regarding early reopening of S.T.C. Purchase Offices in Andhra Pradesh to purchase the virginia tobacco to protect the interests of the growers.
- (8) Prof. Ait Kumar Mehta raised a matter regarding regularisation and confirmation of employees engaged in Census work in Bihar.

## 14. Adjournment Motion

At 2.35 P.M. Shri B. D. Singh moved the following motion:—
"That the House do now adjourn".

The following Members took part in the Debate: -

- (1) Shri Charan Singh
- (2) Shri R. L. Bhatia
- (3) Shri Satyasadhan Chakraborty
- (4) Shri Chiranji Lal Sharma
- (5) Shri George Fernandes
- (6) Shri Chandulal Chandrakar
- (7) Smt. Gurbrinder Kaur Brar
- (8) Shri Atal Bihari Vajpayee
- (9) Shri C. M. Stephen
- (10) Shri K. Mayathevar
- (11) Shri G. S. Nihal Singh Wala
- (12) Shri Indrajit Gupta
- (13) Smt. Krishna Sahi
- (14) Shri H. N. Bahuguna
- (15) Shri K. P. Unnikrishnan
- (16) Shri Krishan Datt Sultanpuri
- (17) Shri Chitta Basu
- (18) Shri N. Soundarajan
- (19) Shri Ram Nagina Misra
- (20) Shri Chandrajit Yadav
- (21) Prof. Saifuddin Soz
- (22) Prof. K. K. Tewari
- (23) Shri P. C. Sethi

The motion was negatived.

## 15. Government Bill-Under consideration

THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT BOARD BILL, 1983.

The motion for the consideration of the Bill was moved by Rao Birendra Singh. His speech was not concluded.

The discussion on the Bill was not concluded. 11.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th July. 1983).

AVTAR SINGH RIKHY.

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Secretary.

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#### LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 27, 1983/Sravana 5, 1905 (Saka)

No. 346

11 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Satya Narayan Sinha, who was a Member of Constituency Assembly, Provisional Parliament, First, Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

## 2. Starred Ouestions

Starred Questions Nos. 41 and 43—45 were orally answered. Replies to the remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 461, 462, 464—489, 491, 492, 494—537, 539—620, 622—673, 675—686 and 688—690 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Cement (Quality Control) Amendment Order, 1983 (Hindi and English versions) published in Notification No. S.O. 392(E) in Gazette of India dated the 3rd June, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A copy of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 358(E) in Gazette of India dated the 11th May, 1983 under sub-section (3) of section 30 of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act, 1981.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1981-82.
  - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 235(E) published in Gazette of India dated the 28th March, 1983 regarding extension of period of take over of management of Messrs Aluminium Corporation of India Limited, Calcutta, beyond five years.
  - (ii) S.O. 283(E) published in Gazette of India dated the 11th April, 1983 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills, Kanpur, beyond five years.

- (iii) S.O. 291(E) published in Gazette of India dated the 12th April, 1983 regarding extension of period of take over of management of Messrs Sri Durga Cotton Spinning and Weaving Mills Limited, Konnagar, beyond five years.
- (iv) S.O. 349(E) published in Gazette of India dated the 2nd May, 1983 regarding extension of period of take over of management of Messrs Ganesh Flour Mills Limited, Delhi, beyond five years.
- (v) S.O. 350(E) published in Gazette of India dated the 2nd May, 1983 regarding extension of period of take over of management of Messrs Somasundaram Super Spinning Mills, Muthanendal, beyond five years.
- (6) A copy of Notification No. G.S.R. 462(E) (Hindi and English versions) published in Gazette of India dated the 1st June, 1983 containing Order making amendments to the Mild Steel Tubes (Excluding seamless tubes according to API specifications) (Quality Control) Order. 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1981-82.
    - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon,
  - (b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1981-82.

- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 446 in Gazette of India dated the 18th June, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act. 1968:—
  - (i) The Central Industrial Security Force (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 386 in Gazette of India dated the 21st May, 1983.
  - (ii) The Central Industrial Security Force (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 455 in Gazette of India dated the 25th June. 1983.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
  - (i) The Delhi Police Appointment and Recruitment) (Amendment) Rules, 1983 published in Notification No. F.5|15|82-Home(P) in Delhi Gazette dated the 2nd May, 1983.
  - (ii) The Delhi Police (Promotion and Confirmation) Amendment Rules, 1983 published in Notification No. F.10|31|81-Home(P) in Delhi Gazette dated the 10th May, 1983.
  - (iii) The Delhi Eating Houses Registration (Amendment) Regulations, 1982 published in Notification No. 515|Spl. Cell in Delhi Gazette dated the 20th May, 1983.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
  - (i) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1983 published in Notification No. G.S.R. 361(E) in Gazette of India dated the 2nd May, 1983.
  - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1983 published in Notification No. G.S.R. 446(E) in Gazette of India dated the 24th May, 1983.
  - (iii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1983 published in Notification No. G.S.R. 447(E) in Gazette of India dated the 24th May, 1983.
  - (iv) The Indian Forest Service (Pay) Second Amendment Rules, 1983 published in Notification No. G.S.R. 479(E) in Gazette of India dated the 9th June, 1983.

## 5. Report of Committee on Private Members' Bills and Resolutions

Shri Seth Hembram presented the Sixtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 6. Statements by Ministers

- (i) The Minister of Home Affairs made a statement correcting the reply given on 4th May, 1983 to a supplementary by Shri Atal Bihari Vajpayee on Starred Question No. 874 about Supreme Court's direction regarding Life Convicts Release on Good Conduct
- \*(ii) The Minister of Agriculture made a statement regarding minimum support price fixed by Government for raw cotton for 1983-84 season.
- (a) (iii) The Minister of External Affairs made a statement regarding reported attacks on the Tamil speaking people in Sri Lanka and on the residences of the acting High Commissioner and other staff members of Indian High Commission.

<sup>\*</sup>Made at 3 P.M-

<sup>@</sup>Made at 3.03 P.M.

## 7. Motion regarding Forty-sixth Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 26th July, 1983."

The motion was adopted.

#### 8. Motion for Election to Committee

Shri Nihar Ranjan Laskar moved the following motion: --- .

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Gargi Shankar Mishra resigned from the Committee."

The motion was adopted.

#### 9. Matters Under Rule 377

- (1) Shri B. V. Desai raised a matter regarding need for clearance of the Third and Fourth Units of the Raichur Thermal Power Project by Central Government to overcome power shortage in Karnataka.
- (2) Shri V. S. Vijayaraghavan raised a matter regarding early clearance by the Central Government of the Silent Valley Hydro Electric Project to overcome the power shortage in Kerala.
- (3) Shri Jagpal Singh raised a matter regarding need for taking over the Laksar and Iqbal Pur Sugar Mills by Government for their proper functioning.
- (4) Shri Chintamani Panigrahi raised a matter regarding need to introduce a direct train between Koraput and Bhubaneshwar.

- (5) Shri Harihar Soren raised a matter regarding financial assistance to Orissa for implementation of the scheme to tackle the problem of shifting cultivation in Orissa.
- (6) Shri Krishna Chandra Halder raised a matter regarding need for normalcy in Haryana Unit of National Fertilizers of India.
- (7) Shri N. K. Shejwalkar raised a matter regarding need for congratulating the Indian Cricket team for winning the World Cricket Cup.
- (8) Dr. A. Kalanidhi raised a matter regarding restoration of the Madras-Bombay Janata Express.
- (9) Shri George Fernandes raised a matter regarding need for nationalisation of Swadeshi Cotton Mills.

## \*10. Government Bill-Under Consideration

## THE NATIONAL OIL-SEEDS AND VEGETABLE OILS DEVELOPMENT BOARD BILL, 1983

Rao Birendra Singh concluded his speech on the motion for consideration of the Bill moved by him on the 26th July, 1983.

An amendment for the circulation of the Bill for the purpose of eliciting opinion thereon by the 14th November, 1983 was moved by Shri R. L. P. Verma.

## 11. Motion Under Rule 388-Adopted

Rao Birendra Singh moved the following motion:—

"That this House do suspend the proviso to Rule 66, of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to the motions for taking into consideration and passing of the Vegetable Oils Cess Bill, 1983, inasmuch as it is dependent upon the National Oilseeds and Vegetable Oils Development Board Bill, 1983."

The motion was adopted.

<sup>\*</sup>Discussed together.

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## \*12. Government Bill-Under Consideration

THE VEGETABLE OILS CESS BILL, 1983.

The motion for consideration of the Bill was moved by Rao Birendra Singh-

The following Members took part in the combined debate on the motions for consideration of the two Bills (vide paras 10 and 12 above):—

- (1) Shri Virdhi Chander Jain
- (2) Shri Chitta Basu

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Xavier Arakal
- (4) Shri Sudhir Kumar Giri (Speech unfinished).

The discussion was not concluded.

#### 13. Discussion

The discussion on the statement made today by the Minister of External Affairs regarding reported attacks on the Tamil speaking people in Sri Lanka and on the residences of the acting High Commissioner and other staff members of Indian High Commission was held from 3.03 P.M. to 7.22 P.M.

#### 7.22 P.M.

ان. الله الدال الماسي المتعلقة

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th July, 1983).

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>Discussed together.

#### LOK SABHA

#### BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 28, 1983/Sravana 6, 1905 (Saka)

#### No. 347

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 61—65 were orally answered. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 691—751 and 753—920 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust for the year 1981-82 and the Audit Report thereon under subsection (2) of section 103 of the Major Port Trusts Act, 1963.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Managemer Bangalore, for the year 1981-82 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the

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- year 1981-82 together with Audit Report thereon, under sub-section (4) of section 18 of the Post-graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1981-82.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
  - (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
    - (i) G.S.R. 388(E) to 409(E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum regarding continuation of the existing exemptions from auxiliary duties of customs after the Finance Bill, 1983 becoming an Act.
    - (ii) G.S.R. 456(E) published in Gazette of India dated the 27th May, 1983 making certain amendment to Notification No. 86-Customs dated the 23rd April, 1980 so as to continue concessional rate of customs duty for imported caprolactum beyond 31st May, 1983.
    - (iii) G.S.R. 473(E) and 474(E) published in Gazette of India dated the 8th June, 1983 together with an explanatory memorandum regarding exemption to imported glass shells of sizes 45 mm, 60 mm and 80 mm diameter for the manufacture of electric lamps and glass shells for the manufacture of fluorescent tubes from basic customs duty as is in excess of 10 per cent ad valorem and from the whole of auxiliary duty of customs leviable thereon.

- (iv) G.S.R. 495(E) and 496(E) published in Gazette of India dated the 17th June, 1983 together with an explanatory memorandum modifying import duty concessions on certain plastic films for use in electronics industry.
- (v) G.S.R. 552(E) and 553(E) published in Gazette of India dated the 4th July, 1983 together with an explanatory memorandum regarding complete exemption to certain critical raw materials required for the manufacture of Solar Cells and Solar Cell modules from import duty.
- (16) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 410(E) to 417(E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum regarding continuation of the existing exemption from special excise duties after the Finance Bill, 1983 became an Act.
  - (ii) G.S.R. 418(E) and 419(E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum regarding continuation of the existing scheme of excise duty incentives for higher production after the Finance Bill, 1983 became an Act.
  - (iii) G.S.R. 420 (E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum making consequential amendments in certain notification following enactment of the Finance Bill, 1983.
  - (iv) G.S.R. 421 (E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum extending the validity of Notification No. 52 83-CE dated the 1st March, 1983 upto 30th June, 1983.
  - (v) G.S.R. 422 (E) published in Gazette of India dated the 13th May, 1983 making the exemption under Notification No. 140/83-CE dated the 5th May, 1983

- regarding cosmetics and toilet preparations produced in the small scale sector, inapplicable to such products in a free-trade zone.
- (vi) G.S.R. 439 (E) published in Gazette of India dated the 21st May, 1983 together with an explanatory memorandum regarding withdrawal of Additional Duty of Excise presently available to unprocessed tyre cord fabrics.
- (vii) G.S.R. 440 (E) published in Gazette of India dated the 21st May, 1983 together with an explanatory memorandum regarding fixation of effective rate of additional duty of Rs. 4 per Kg for unprocessed nylon tyre cord fabrics and Rs. 2 per Kg. for unprocessed rayon tyre cord fabrics.
- (viii) G.S.R. 441 (E) published in Gazette of India dated the 21st May, 1983 together with an explanatory memorandum regarding total exemption from additional duty to processed tyre cord fabrics.
- (ix) G.S.R. 442 (E) published in Gazette of India dated the 21st May, 1983 together with an explanatory memorandum regarding total exemption to Resorcinol Fermaldehyde Solution, also called Dip Solution when used captively in tyre factories from the whole of duty of Excise leviable thereon.
- (x) G.S.R. 443 (E) published in Gazette of India dated the 21st May, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 229 82-CE dated the 15th October, 1982 and 234 82-CE dated the 1st November, 1982.
- (xi) G.S.R. 448 (E) published in Gazette of India dated the 24th May, 1983 regarding exemption to Residual Fuel Oil from the duty of excise leviable thereon, as is in excess of one hundred and forty seven rupees and ten paise per metric tonne.
- (xii) G.S.R. 449 (E) published in Gazette of India dated the 24th May, 1983 together with an explanatory memorandum seeking denial of concession of excise duty under Notification No. 160|83-CE dated the 24th May, 1983 to goods produced and manufactured in a free trade zone.

- (xiii) G.S.R. 455 (E) published in Gazette of India dated the 27th May, 1983 together with an explanatory memorandum making certain amendment to Notification No. 266 82-CE dated the 13th November, 1982 so as to continue concessional rate of excise duty for indigenously produced caprolactam beyond 31st May, 1983.
- (xiv) G.S.R. 497 (E) published in Gazette of India dated the 21st June, 1983 together with an explanatory memorandum regarding exemption to copper pipes and tubes required for use in a thermal power station from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 498 (E) published in Gazette of India dated the 21st June, 1963 together with an explanatory memorandum making exemption under the Notification No. 169:83-CE dated the 21st June, 1983 inapplicable in a free trade zone.
- (xvi) G.S.R. 512(E) published in Gazette of India dated the 25th June, 1983 together with an explanatory memorandum seeking to deny the exemption of duty of excise on films or sheets produced out of such artificial resins or plastic materials or cellulose esters or cellulose ethers in any form as are exempt from the whole of the duty of excise or from the whole of the additional duty.
- (xvii) G.S.R. 519 (E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum seeking to exempt raw naphtha intended for use in the manufactures of ammonia from the duty of excise as is in excess of twenty-six rupees and twenty five paise per kilolitre.
- (xviii) G.S.R. 543(E) to 549(E) published in Gazette of India dated the 1st July, 1983 together with an explanatory memorandum seeking to modify the excise duty structure applicable to non-cellulosic filament varns.
- (xix) G.S.R. 550(E) published in Gazette of India dated the 2nd July, 1983 together with an explanatory memorandum regarding exemption of excise duty to Polyvinyl Alcohol manufactured from Vinyl Acetate Monnomen.

- (xx) G.S.R. 551(E) published in Gazette of India dated the 2nd July, 1983 together with an explanatory memorandum regarding denial of concession of excise duty under Notification No. 185|83-CE dated the 2nd July, 1983 to goods produced and manufactured in a Free Trade Zone.
- (xxi) G.S.R. 556 (E) published in Gazette of India dated the 5th July, 1983 together with an explanatory memorandum notifying the date as the appointed day for the provisions of the new item relating to Iron and Steel Products.
- (xxii) G.S.R. 560 (E) published in Gazette of India dated the 8th July, 1983 together with an explanatory memorandum specifying the cost of metal containers in respect of preserved or prepared foods.
- (17) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
  - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
    - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.

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- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1982 (along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.

- (18) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
  - (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (iv) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.
  - (v) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon.

## 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th July, 1983, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981 upto the first day of the last week of the Hundred and Twenty Eighth Session of the Rajya Sabha.

## 5. Motion regarding extention of time for presentation of Report of Committee of Privileges

SHRI R. R. BHOLE moved the following motion:—

"That this House do extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Committee of Privileges on the question of privilege raised by Shri Mohd. Asrar Ahmad, M.P., against the Vice-

Chancellor, Aligarh Muslim University for his alleged undignified and unbecoming behaviour with him at a meeting of the Court of Aligarh Muslim University held on 26 March, 1983, referred to the Committee on 29 April, 1983".

The motion was adopted.

## \*6. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Information and Broadcasting to the situation arising out of the reported refusal to Chief Minister of Andhra Pradesh to broadcast from All India Radio Station, Hyerabad, on 18 July, 1983 in connection with strike by the non-gazetted officers in Andhra Pradesh.

The Minister of State in the Ministry of Information and Broadcasting made a statement in regard thereto.

(Lok Sabha adjourned at 1-27 P.M. and re-assembled at 2.32 P.M.)

#### 7. Matter Under Rule 377

- (1) Shri Ram Vilas Paswan raised a matter regarding need to broadcast Sansad Samiksha in Hindi and English on T.V. through National Programme.
- (2) Shri Brijmohan Mohanty raised a matter regarding effective measures to control the pest known as 'Jav' affecting rabi paddy crops in Orissa.
- (3) Shri Zainul Basher raised a matter regarding intervention by the Central Government to improve the working of Sir Sunderlal Hospital, Banaras.
- (4) Shri Ram Pyare Panika raised a matter regarding non-payment of compensation for agricultural land and other properties acquired for establishing certain projects.
- (5) Shri Virdhi Chander Jain raised a matter regarding funds for Sagarmal Gopa Branch Canal from Rajasthan Canal for irrigation in Barmer area.

<sup>\*</sup>From 12-24 P.M. to 1-27 P.M. and from 2-32 P.M. to 4-15 P.M.

- (6) Shri Satyanarayan Jatiya raised a matter regarding need for increasing the tele-communication facilities in Madhya Pradesh.
  - (7) Shri Harish Kumar Gangwar raised a matter regarding intervention by the Government in the decision taken by All India Brick Kiln Owners' Association to stop manufacturing of bricks.
  - (8) Shri K. T. Kosalram raised a matter regarding financial assistance to Tamil Nadu for implementing the drinking water Schemes.
  - (9) Shri Rajnath Sonkar Shastri raised a matter regarding irregularities in the admission of students in educational institutions.
  - (10) Shri Rajesh Pilot raised a matter regarding enhanced rates of electricity, irrigation charges etc. by certain States and need for intervention by Central Government.

## 8. Government Bills-Under Consideration

- \*(i) THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT BOARD BILL, 1983.
- \*(ii) THE VEGETABLE OILS CESS BILL, 1983

Discussion on the motion for consideration of the Bill at (i) moved on 26th July, 1983 and amendment thereto and motion for consideration of the Bill at (ii) moved on 27 July, 1983, continued.

The following Members took part in the combined debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Girdhari Lal Vyas
- (3) Shri Rajnath Sonkar Shastri
- (4) Smt. Krishna Sahi
- (5) Shri Indrajit Gupta
- (6) Shri Mool Chand Daga (Speech Unfinished)

The discussion was not concluded.

<sup>\*</sup>Discussed together.

# \*9. Statement by Prime Minister

The Prime Minister made a statement regarding visit of Minister of External Affairs to Sri Lanka.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th July, 1983)

AVTAR SINGH RIKHY, Secretary.

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<sup>\*</sup>Made at 4-51 P.M.

# BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 29, 1983/Sravana 7, 1905 (Saka)

No. 348

11-02 A.M.

## 1. Starred Questions

Starred Questions Nos. 81—84, 86 and 89 were orally answered. Starred Question No. 87 was postponed to 5-8-1983. Replies to Starred Questions Nos. 85, 88 and 90—100 were laid on the Table.

### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 921—929, 931—976, 978—1139 and 1141—1153 were laid on the Table.

# 3. Papers Laid on the Table

- A copy of the Coast Guard (Discipline) Rules, 1983 (Hindi and English versions) published in Notification No. S.R.O. 46(E) in Gazette of India dated the 19th May, 1983 under sub-section (3) of section 123 of the Coast Guard Act, 1978.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
  - (i) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1983 published in Notification No. S.R.O. 163 in Gazette of India dated the 4th June, 1983.

- (ii) S.R.O. 195 published in Gazette of India dated the 9th July, 1983 containing corrigendum to Notification No. S.R.O. 95 dated the 8th March, 1975.
- (iii) S.R.O. 196 published in Gazette of India dated the 9th July, 1983 containing corrigendum to Notification No. S.R.O. 108 dated the 8th May, 1976.
- (3) A copy of the Summary of Budget Estimates for Revenue and Expenditure (Hindi and English versions) of the Indian Airlines for the year 1983-84 and Revised Estimates for the year 1982-83, under sub-rule (5) of rule 3 of the Air Corporations Rules 1954.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1981-82.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Apparels Export Promotion Council, New Delhi, for the year 1978 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Apparels Export Promotion Council, New Delhi, for the year 1978.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Apparels Export Promotion Council, New Delhi, for the year 1979 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Apparels Export Promotion Council, New Delhi, for the year 1979.
  - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
  - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Apparels Export Promotion Council, New Delhi, for the year 1980 along with Audited Accounts.
    - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Apparels Export Promotion Council, New Delhi, for the year 1980.
  - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
  - (12) A copy of the Post Office Savings Bank General (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 483 (E) in Gazette of India dated the 10th June, 1983 under section 15 of the Government Savings Bank Act. 1873.
  - (13) A copy each of the following Notifications (Hindi and English versions) under section 12 of the Government Savings Certificates Act, 1959:—
    - (i) The Post Office Savings Certificates (Amendment) Rules, 1983 published in Notification No. G.S.R. 563(E) in Gazette of India dated the 19th July, 1983.
    - (ii) The National Savings Certificates (Fourth Issue) Amendment Rules, 1983 published in Notification No. G.S.R. 564 (E) in Gazette of India dated the 19th July, 1983.

- (iii) The National Savings Annuity Certifice (Amendment) Rules, 1983 published in North-cation No. G.S.R. 565(E) in Gazette of India dated the 19th July, 1983.
- (iv) The National Development Bonds (Amendment) Rules, 1983 published in Notification No. G.S.R. 566(E) in Gazette of India dated the 19th July, 1983.
- (14) A copy of the Nationalised Banks (Management and Miscellaneous Provisions), (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. S.O. 345(E) in Gazette of India dated the 30th April, 1983 under subsection (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (15) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1983 published in Notification No. S.O. 346(E) in Gazette of India dated the 30th April, 1983, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (16) A copy of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended the 31st December, 1982.
  - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended the 31st December, 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (17) A copy of the \*Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1982.
- (18) A statement (Hindi and English versions) on the results of the market loans floated in May, 1983, July, 1983 and issue of National Rural Development Bonds (Second Issue).
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1980-81.
  - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1980-81 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1980-81.
  - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1980-81 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

<sup>\*</sup>The Annual Report was laid on the Table on 8th April, 1983.

# \*4. Calling Attention

Shri A. Neelalohithadasan Nadar called the attention of the Minister of Energy to the reported power crisis in several parts of the country particularly in Delhi and Kerala and the action taken by Government in the matter.

The Minister of State in the Ministry of Energy made a statement in regard thereto.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.24 P.M.)

# 5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 1st August, 1983.

# 6. Motion regarding Sixtieth Report of the Committee on Private Members' Bills and Resolutions

Shri Ajitsinh Dabhi moved the following Motion:-

"That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th July, 1983.

The motion was adopted.

# 7. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1983 (Amendment of article 155) by Shri B. V. Desai.
- (2) The Constitution (Amendment) Bill, 1983 (Amendment of preamble, etc.) by Shri Bhogendra Jha.

<sup>\*</sup>From 12.15 P.M. to 1.12 P.M., from 2.24 P.M. to 3.30 P.M., and from 6.20 P.M. to 6.38 P.M.

- (3) The Constitution (Amendment) Bill, 1983 (Insertion of new articles 125A and 221A) by Prof. Madhu Dandavate.
- (4) The Industrial Workers' Insurance Bill, 1983 by Shri E. Balanandan.
- (5) The Constitution (Amendment) Bill, 1983 (Amendment of article 326) by Shri E. Balanandan.
- (6) The Agricultural Workers' Family Pension and Other Amenities Bill, 1983 by Shri M. M. Lawrence.
- (7) The Agricultural Workers' Compensation Bill, 1983 by Shri M. M. Lawrence.
- (8) The Indian Social Disparities Abolition Bill, 1983 by Prof. Ajit Kumar Mehta.
- (9) The Central Excises and Salt (Amendment) Bill, 1983 (Amendment of Long Title, etc.) by Shri Bhogendra Jha.
- (10) The Publication of Political Party Accounts Bill, 1983 by Prof. Madhu Dandavate.
- (11) The Supreme Court (Additional Discretionary Powers) Bill, 1983 by Prof. Madhu Dandavate.
- (12) The Constitution (Amendment) Bill, 1983 (Amendment of article 356) by Shri H. N. Bahuguna.

# 8. Private Members' Bill-Under Consideration

THE PROMOTION OF A CASTELESS AND RELIGIONLESS SOCIETY BILL, 1982 BY SHRIMATI VIDYA CHENNUPATI

Shrimati Vidya Chennupati concluded her speech on the motion for consideration of the Bill moved by her on the 6th May, 1983.

The following Members took part in the debate:—

- (1) Shri Ajit Bag
- (2) Shri Virdhi Chander Jain

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- (3) Shri Rajesh Kumar Singh
- (4) Shri Sunder Singh
- (5) Shri Ram Vilas Paswan
- (6) Shri Girdhari Lal Vyas
- (7) Shri R. L. P. Verma (Speech Unfinished)

The discussion was not concluded.

6-38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st August, 1983)

AVTAR SINGH RIKHY, Secretary.

### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 1, 1983/Sravana 10, 1905 (Saka)

No. 349

11-02 A.M.

### 1. Starred Questions

Starred Questions Nos. 101—104 and 107 were orally answered. Replies to Starred Questions Nos. 108—120 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1154—1343 and 1350—1385 were laid on the Table.

# 3. Papers Laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a)(i) Review by the Government on the working of the Forest Development Corporation of Meghalaya Limited, Shillong, for the year 1977-78.
  - (ii) Annual Report of the Forest Development Corporation of Meghalaya Limited, Shillong for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b)(i) Review by the Government on the working of the Forest Development Corporation of Meghalaya Limited, Shillong, for the year 1978-79.
  - (ii) Annual Report of the Forest Development Corporation of Meghalaya Limited, Shillong, for the year

- 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General they on.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1981-82.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Food Corporation of India (Contributory Provident Fund) (Sixth Amendment) Regulations, 1983 (Hindi and English versions) published in Notification No. 23 F.No. 15-6/79-EP in Gazette of India dated the 7th May, 1983 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Orissa Agro Industries Corporation, Limited, Cuttack, for the year 1977-78.
  - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy of Notification No. G.S.R. 558(E) (Hindi and English versions) published in Gazette of India dated the 8th July, 1983 together with an explanatory memorandum regarding exemption to preserved latex, latex concentrate, smoke-rubber sheets, crepe rubber and crump rubber from the duty of excise leviable thereon.
- (11) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part IV-Hindustan Salts Limited and Sambhar Salts Limited
  - (ii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part V—Electronics Corporation of India Limited.
- (12) A Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Electronics Trade and Technology Development Corporation Limited for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- \*(13) A copy of the Central Excise (Seventh Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. 195/83-CE, [G.S.R. 589(E)] in Gazette of India dated the 1st August, 1983, together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944.
- \*(14) A copy each of Notification Nos. 196|83-CE to 210/83-CE [G.S.R. 590(E) to 604(E)] (Hindi and English versions) published in Gazette of India dated the 1st August, 1983 together with an explanatory memorandum regarding consequential changes wherever necessary and to notify the effective rates of duty for different iron and steel items, issued under the Central Excise Rules, 1944.

<sup>\*</sup>At 5.59 P.M.

### 4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

(i) That at its sitting held on the 27th July, 1983, Rajya Sabha passed the Administrators-General (Amendment) Bill, 1983.

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- (ii) That at its sitting held on the 27th July, 1983, Rajya Sabha passed the Delegated Legislation Provisions (Amendment) Bill, 1983.
- (iii) That at its sitting held on the 28th July, 1983, Rajya Sabha concurred in the recommendation of Lok Sabha and agreed to leave being granted by Lok Sabha to withdraw the Bill further to amend the Arms Act, 1959 which was passed by Rajya Sabha on the 8th September, 1981 and laid on the Table of Lok Sabha on the 10th September, 1981.

# 5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table of the House the following Bills as passed by Rajya Sabha:—

- (i) The Administrators-General (Amendment) Bill, 1983.
- (ii) The Delegated Legislation Provisions (Amendment) Bill. 1983.

# 6. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following telegram dated 31st July, 1983 from the District Magistrate, Allahabad today:—

"In contravention of section 144 Cr. P.C. Shri R. N. Rakesh, Member of Parliament, alongwith six persons have been arrested on 31-7-83, at 10.45 A.M. by Shahganj Police, District Allahabad, under section 188 I.P.C.".

# 7. Calling Attention

Shri G. M. Banatwalla called the attention of the Minister of Finance to the reported printing and circulation of counterfeit hundred rupee currency notes and withdrawal of money from several branches of State Bank of India through counterfeit demand drafts and the action taken by Government in the matter.

The Deputy Minister in the Ministry of Finance made a statement in regard thereto.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.28 P.M.)

### 8. Statements by Ministers'

- (i) The Minister of State in the Ministry of Agriculture made a statement correcting the answer laid on the Table on 26 July, 1983 to Starred Question No. 15 by Sarvashri Ramji Bhai Mavani and Uttam Rathod (originally listed for 25 July, 1983) regarding loss due to cyclone and rain in Saurashtra.
- (ii) The Minister of State in the Ministry of Home Affairs made a statement regarding the extension of the time for completion of the inquiry and submission of Report by the Kudal Commission of Inquiry on Gandhi Peace Foundation and Other Organisations.

#### 9. Matters Under Rule 377

- (1) Shri Pratap Bhanu Sharma raised a matter regarding early completion of irrigation projects in Vidisha (Madhya Pradesh).
- (2) Shri Virdhi Chander Jain raised a matter regarding financial assistance to the desert region equal to that of other areas.
- (3) Shri Pasala Penchalaiah raised a matter regarding need for establishment of ancillary industries alongwith Railway Carriage Repair Workshop at Triputhi (Andhra Pradesh).
- (4) Shri Arjun Sethi raised a matter regarding need for punctuality and security in trains.
- (5) Shri K. Kunhambu raised a matter regarding food shortage in Kerala and need for allotment of more rice,

- (6) Shri Harish Kumar Gangwar raised a matter regarding funds for Kumaon, Garhwal and Rohilkhand Universities for their permanent recognition by University Grants Commission.
- (7) Shri Digambar Singh raised a matter regarding delay in passing the Land Acquisition (Amendment) Bill.
- (8) Shri Flam Vilas Paswan raised a matter regarding admission of Scheduled Caste and Scheduled Tribe students in Delhi University.
- (9) Shri Atal Bihari Vajpayee raised a matter regarding Law and Order situation in Delhi

### 10. Government Bills-Passed

- \*(i) THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT BOARD BILL, 1983
- \*(ii) THE VEGETABLE OILS CESS BILL, 1983

Discussion on the motion for consideration of the Bill at (i) moved on 26th July, 1983 and amendment thereto, and motion for consideration of the Bill at (ii) moved on 27th July, 1983, continued.

The following Members took part in the combined debate:-

- (1) Shri Mool Chand Daga
- (2) Shri Satyanarayan Jatiya
- (3) Prof. N. G. Ranga
- (4) Shri Ram Lal Rahi
- (5) Shri Ram Pyare Panika
- (6) Prof. Ajit Kumar Mehta
- (7) Dr. Karan Singh
- (8) Shri Nathu Ram Mirdha
- (9) Shri R. L. P. Verma
- (10) Prof. Saif-ud-Din Soz

Rao Birendra Singh replied to the debate.

<sup>\*</sup>Discussed together

(i) The Amendment for the circulation of the Bill for the curpose of eliciting opinion thereon, moved by Shri R. L. V. Verma, was negatived.

The motion for consideration of the National Oilseeds and Vegetable Oils Development Board Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Ramavtar Shastri
  - (2) Rao Birendra Singh

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Vegetable Oils Cess Bill, 1983, was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Rao Birendra Singh

The motion was adopted and the Bill was passed.

# 11. Government Bill-Under Consideration

THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1983

The motion for consideration of the Bill was moved by Shri Chandra Shekhar Singh.

Shri Satyagopal Misra took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd August, 1983)

AVTAR SINGH RIKHY, Secretary.

# BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 2, 1983 Sravana 11, 1905 (Saka)

No. 350

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 121—125 and 128 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 1386—1387, 1389—1500, 1502—1532, 1534—1559, 1561—1574 and 1576—1617 were laid on the Table.

# 3. Papers Laid on the Table

- (1) A copy of the Report (Hindi and English versions) on the General Election to the Legislative Assembly of Assam, 1983—Narrative.
- (2) A copy of the Payment of Wages (Railways) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 443 in Gazette of India dated the 11th June, 1983 under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (3) A copy of the Cinematograph (Certification) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 381(E) in Gazette of India

- dated the 9th May, 1983 under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 2661 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Indian Parliamentary Group' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-84.
  - (ii) S.O. 2662 published in Gazette of India dated—the 25th June, 1983 regarding exemption to the 'Bhai Vir Singh Sahitya Sadan, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.
  - (iii) S.O. 2663 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Kasturba Health Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
  - (iv) S.O. 2664 published in Gazette of India dated the 25th June, 1983 regarding exemption to "The Bar Council of India Trust" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1975-76 to 1982-83.
  - (v) S.O. 2665 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'District Relief Fund, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1983-84.
  - (vi) S.O. 2666 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Sri Sathya Sai Central Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961

- for the period covered by the assessment year 1983-84.
- (vii) S.O. 2667 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Mukarram Jah Village Development Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1983-84.
- (viii) S.O. 2668 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Seva Sangh Samiti' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (ix) S.O. 2669 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Bharat Bhawan Nyas' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1985-86.
- (x) S.O. 2670 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'M.K. Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 521(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum specifying drug intermediates which will get exemption from the whole of the duty of excise leviable thereon.
  - (ii) G.S.R. 575(E) and 576(E) published in Gazette of India dated the 23rd July, 1983 together with an explanatory memorandum regarding revision of existing excise rebate scheme on exports of tea.

\*(6) SHRI S. B. P. PATTABHI RAMA RAO to lay on the Table a copy each of Notification Nos. 219 83-Customs and 220 83-Customs [G.S.R. 605(E) and G.S.R. 606(E)] (Hindi and English versions) published in Gazette of India dated the 2nd August, 1983 together with an explanatory memorandum regarding increase in the rate of import duty (Basic+Auxiliary) on polyester chips from 175 per cent ad valorem to 250 per cent ad valorem under section 159 of the Customs Act, 1962.

# 4. Parliamentary Committees—Summary of Work

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1982 to 31 May, 1983.

# 5. Report of the Joint Committee on Offices of Profit

Shri Gulsher Ahmed presented the Sixth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

# †6. Calling Attention

Shri Satyendra Narain Sinha called the attention of the Minister of Energy to the situation arising out of reported shortage of coal in various parts of the country and action taken by Government to meet the situation.

The Minister of Energy made a statement in regard thereto. (Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.06 P.M.)

# 7. Government Bill-withdrawn

THE ARMS (AMENDMENT) BILL, 1981

The motion for leave to withdraw the Bill moved by Shri Nihar Ranjan Laskar was opposed. The motion was adopted and the Bill was withdrawn.

<sup>\*</sup>At 5.58 P.M.

<sup>†</sup>From 12-11 P.M. to 12-58 P.M. and From 2-06 P.M. to 2-47 P.M.

### 8. Government Bill-introduced

# THE ARMS (AMENDMENT) BILL, 1983

The motion for leave to introduce the Bill moved by Shri Nihar Ranjan Laskar was opposed. The motion was adopted and the Bill was introduced.

### 9. Matters under Rule 377

- (1) Shri Kamal Nath raised a matter regarding need to give appropriate status to the youth of the country and give them certain quota in the legislatures.
- (2) Shri V. S. Vijayaraghavan raised a matter regarding shortage of cement in Kerala.
- (3) Shri Harihar Soren raised a matter regarding measures to check infiltration of Chakmas and Nepalese in Mizoram and Arunachal Pradesh.
- (4) Shrimati Jayanti Patnaik raised a matter regarding need for running Neelachal Express daily between New Delhi and Puri.
- (5) Dr. Vasant Kumar Pandit raised a matter regarding financial assistance to Madhya Pradesh for development of primary education.
- (6) Shri Harikesh Bahadur raised a matter regarding need for improving the lot of ex-servicemen.
- (7) Shri Mani Ram Bagri raised a matter regarding disparity in pension rates of army personnel who retired before and after 1.4.79.
- (8) Shri Sudhir Kumar Giri raised a matter regarding payment of enhanced House Rent Allowance to southern region employees of Indian Oil Corporation.

# 10. Government Bill-Under Consideration

# THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1983

Discussion on the motion for consideration of the Bill moved on 1st August, 1983, continued.

The following Members took part in the debate:

- (1) Shri Satyagopal Misra
- (2) Shri Virdhi Chander Jain
- (3) Shri Xavier Arakal
- (4) Shri Trilok Chand
- (5) Shri G. L. Dogra
- (6) Shri Satyendra Narain Sinha
- (7) Shri Ram Pyare Panika
- (8) Shri K. A. Rajan
- (9) Shri Ram Singh Yadav (Speech unfinished).

The discussion was not concluded.

# \*11. Statement by Minister

The Minister of External Affairs made a statement regarding his recent visit to Sri Lanka.

# 12. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-seventh Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd August, 1983)

AVTAR SINGH RIKHY, Secretary.

<sup>\*</sup>At 4-30 P.M.

# BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 3, 1983 Sravana 12, 1905 (Saka)

### No. 351

11.02 A.M.

### 1. Starred Ouestions

Starred Questions Nos. 141—144 and 146 were orally answered. Replies to Starred Questions Nos. 145, 147—154, 156—158, 160 and 161 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1618—1622, 1625—1643, 1645—1650, 1652—1695, 1697—1703, 1705—1723, 1725—1738, 1740—1754, 1756—1789, 1791—1842 and 1844—1852 were laid on the Table.

### 3. Papers laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Kanpur, for the year 1981-82.
  - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:— 7.
  - (i) S.O. 360(E) published in Gazette of India dated the 17th May, 1983 regarding extension of period of take over of management of Messrs Bengal Immunity Company Limited, Calcutta, beyond five years.
  - (ii) S.O. 371(E) published in Gazette of India dated the 21st May, 1983 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
  - (iii) S.O. 381(E) published in Gazette of India dated the 28th May, 1983 regarding extension of period of take over of management of Messrs Containers and Closures Limited, Calcutta, beyond five years.
  - (iv) S.O. 387(E) published in Gazette of India dated the 31st May, 1983 regarding extension of period of take over of management of Messrs Eastern Distilleries Private Limited, Calcutta, beyond five years.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 386(E) published in Gazette of India dated the 31st May, 1983 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, beyond five years.

- (ii) S.O. 497(E) published in Gazette of India dated the 7th July, 1983 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1983 published in Notification No. G.S.R. 507 in Gazette of India dated the 16th July, 1983.
- (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1983 published in Notification No. G.S.R. 508 in Gazette of India dated the 16th July, 1983.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 509 in Gazette of India dated the 16th July, 1983.
- (iv) The Indian Police Service (Pay) Third Amendment Rules, 1983 published in Notification No. G.S.R. 510 in Gazette of India dated the 16th July, 1983.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 568(E) published in Gazette of India dated the 19th July, 1983 together with an explanatory memorandum rescinding Notification No. 8-Customs dated the 8th January, 1981.
- (ii) G.S.R. 569(E) and 570(E) published in Gazette of India dated the 19th July, 1983 together with an explanatory memorandum regarding exemption to pig iron from the basic customs duty, and auxiliary duty in excess of 5 per cent ad valorem.

(7) G.S.R. 573(E) and 574(E) published in Gazette of India dated the 22nd July, 1983 together with an explanatory memorandum regarding exemption to melton cloth when imported into India for the manufacture of tennis balls from the whole of the basic and auxiliary duties of customs leviable thereon.

# 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 1st August, 1983, Rajya Sabha agreed without any amendment to the Cantonments (Amendment) Bill, 1983, passed by Lok Sabha on the 9th May, 1983.
- (ii) That at its sitting held on the 1st August, 1983, Rajya Sabha passed the Hindu Widows' Re-marriage (Repeal) Bill, 1983.

### 5. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Hindu Widows' 'Re-marriage (Repeal) Bill, 1983, as passed by Rajya Sabha.

# 6. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Sixty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 7. Calling Attention

Shri Chitta Basu called the attention of the Minister of Home Affairs to the situation arising out of atrocities on Harijans and Tribals in various parts of the country and recent reported incident of killing of nine tribals in Bihar.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 2-20 P.M. and re-assembled at 3.22 P.M.)

### 8. Presentation of Petition

Smt. Parmila Dandavate presented a petition signed by Shri B. B. Revandker and others regarding allotment of Government flats to retiring employees on rent or on hire purchase basis.

# 9. Motion regarding forty-seventh report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 2nd August, 1983."

An amendment moved by Dr. Subramaniam Swamy was withdrawn by leave of the House.

The motion was adopted.

#### 10. Matters under Rule 377

- (1) Shri Uma Kant Mishra raised a matter regarding development of Export oriented Carpet Industry in Bhadoi town (Varanasi).
- (2) Prof. P. J. Kurien raised a matter regarding setting up of a nuclear power plant in Kerala.
- (3) Shri N. Dennis raised a matter regarding allotment of adequate funds for early completion of Karur-Dindukal-Tuticorin Broad-Gauge Railway Line.
- (4) Shri Madhavrao Scindia raised a matter regarding need for construction of an overbridge at Dabra Railway Station on Agra-Jhansi Railway line.
- (5) Shri Motibhai R. Chaudhari raised a matter regarding supply of L.P.G. cylinders to Gujarat.
- (6) Dr. Karan Singh raised a matter regarding need for publishing Electoral Rolls of J & K in Persian as well as Devnagari script.
- (7) Shri Ramavatar Shastri raised a matter regarding closure of small-scale industries due to shortage of power and increase in rates of electricity.

- (8) Shri Rajnath Sonkar Shastri raised a matter regarding need for a probe into the contracts awarded for canteens and catering services at Railway Stations.
- (9) Shri Nirmal Sinha raised a matter regarding need for Central legislation to govern the employment conditions of agricultural workers.

### 11. Government Bill-Under Consideration

# THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1983

Discussion on the motion for consideration of the Bill moved on 1st August, 1983, continued.

The following Members took part in the debate:-

- (1) Shri Ram Singh Yadav
- (2) Shri S. T. K. Jakkayan
- (3) Smt. Krishna Sahi
- (4) Shri J. S. Patil
- (5) Shri Chandra Pal Shailani
- (6) Shri Era Mohan
- (7) Shri Ram Swarup Ram
- (8) Shri Ashfaq Husain (Speech Unfinished)

The discussion was not concluded.

# \*12. Statement by Minister

The Minister of Home Affairs made a statement regarding, the letters threatening the life of Shri Charan Singh, Member of Parliament and Leader of the Lok Dal in Lok Sabha.

<sup>\*</sup>At 4 P.M.

# 13. Half-an-Hour Discussion

Shri R. L. P. Verma raised a discussion on the points arising out of the answer given on 27 July, 1983 to Starred Question No. 44 regarding Dowry Deaths in Delhi.

Shri P. Venkatasubbaiah replied to the discussion.

7-01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th August, 1983).

AVTAR SINGH RIKHY, Secretary.

### BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, August 4, 1983 Sravana 13, 1905 (Saka)

No. 352

11-02 A.M.

### 1. Starred Ouestions

Starred Questions Nos. 162—164, 166 and 167 were orally answered. Replies to Starred Questions Nos. 165, 168—170 and 172—181 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1853—1879, 1881—1903 and 1905—2084 were laid on the Table.

### 3. Papers Laid on the Table

- (1) A copy of the Passports (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 494(E) in Gazette of India dated the 17th June, 1983 under sub-section (3) of section 24 of the Passport Act, 1967.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1981-82 together with Audit Report thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

### 4. Matters Under Rule 377

(1) Shri P. Penchalaiah raised a matter regarding installation of cyclone warning system on coastal line in Andhra Pradesh.

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- (2) Dr. Krupasindhu Bhoi raised a matter regarding need for solving the problems faced by Indian doctors in Britain.
- (3) Shri Ahmed Mohammed Patel raised a matter regarding need to improve the working of the Regional Passport Office, Ahmedabad.
- (4) Dr. Subramaniam Swamy raised a matter regarding admission of students in Delhi University.
- (5) Shri Mool Chand Daga raised a matter regarding direction from the Central Government to the States and Union Territories for providing security to the journalists.
- (6) Shri P. Rajagopal Naidu raised a matter regarding help to the drought affected people of Andhra Pradesh.
- (7) Shri Zainul Basher raised a matter regarding Advisory Body in districts to advise banks to grant loans under various Government schemes.
- (8) Shri B.D. Singh raised a matter regarding running of Sarnath Express train daily between Varanasi and Durg.
- (9) Shri R. L. P. Verma raised a matter regarding shifting of D.V.C. Headquarters to Bihar.

(Lok Subha adjourned at 1 P.M. and reassembled at 2.08 P.M.)

# 5. Government Bill-Under Consideration

THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1983

Discussion on the motion for consideration of the Bill moved on 1st August, 1983, continued.

The following Members took part in the debate:-

- (1) Shri P. Namgyal
- (2) Shri P. Rajagopal Naidu
- (3) Shri A. K. Roy

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- (4) Shri Zainul Basher
- (5) Shri D. P. Yadav
- (6) Shri Chitta Basu
- (7) Shri Abdul Rashid Kabuli
- (8) Shri Vishnu Prasad

Shri Chandra Shekhar Singh replied to the debate.

The motion for consideration of the Bill was adopted.

The discussion was not concluded

### 6. Discussion under Rule 193

Shri Ram Jethmalani raised a discussion on the statement made by the Minister of External Affairs in the House on 2 August, 1983 regarding his recent visit to Sri Lanka.

The following Members took part in the debate:—

- (1) Shri Madhavrao Scindia
- (2) Shri Indrajit Gupta .
- (3) Shri R. S. Sparrow
- (4) Shri Satyasadan Chakraborty
- (5) Shri Era Anbarasu
- (6) Shri Chandrajit Yadav
- (7) Shri Xavier Arakal
- (8) Shri N. Soundarajan
- (9) Shri Chitta Bsau \*
- (10) Shri C. T. Dhandapani (Speech Unfinished)

The discussion was not concluded,

7-12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th August, 1983)

AVTAR SINGH RIKHY, Secretary.

#### BULLETIN—PART I

# [Brief Record of Proceedings]

Friday, August 5, 1983/Sravana 14, 1905 (Saka)

### No. 353

#### 11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 182—188 were orally answered. Replies to Starred Questions Nos. 189—199, 201 and 87 were laid on the Table.

### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2085—2088, 2090, 2092—2104, 2106—2149, 2151—2213, 2215—2296, 2298, 2301—2313 and 2315—2323 were laid on the Table.

### 3. Papers Laid on the Table

- (1) A copy of the Navy (Pensions) First Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. S.R.O. 181 in Gazette of India dated the 2nd July, 1983 under section 185 of the Navy Act, 1957.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 571(E) published in Gazette of India dated the 20th July, 1983 together with an explanatory

- memorandum making certain amendment to Notincation No. 210/82-Customs dated the 10th September, 1982 so as to extend the benefit of the exemption to supplies made to the Oil and Natural Gas Commission/the Oil India Limited.
- (ii) G.S.R. 579(E) and 580(E) published in Gazette of India dated the 23rd July, 1983 together with an explanatory memorandum regarding exemption to capital goods, components, raw materials and consumables, when imported for repair of Ocean going vessels by a ship repair unit registered with the Director General of Shipping from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (iii) G.S.R. 581(E) and 582(E) published in Gazette of India dated the 23rd July, 1983 together with an explanatory memorandum regarding exemption to wood pulp when imported for the manufacture of Newsprint from the countervailing duty and from the whole of the auxiliary duty.
- (iv) G.S.R. 583(E) and 584(E) published in Gazette of India dated the 23rd July, 1983 together with an explanatory memorandum regarding exemption to component parts (including semi-knocked down packs and completely knocked down packs) of electronic modules of digital, analogue, digi-ana and similar combination type electronic wrist watches, when imported for manufacture of electronic modules from the basic customs duty in excess of 50 per cent ad valorem and auxiliary duty in excess of 20 per cent ad valorem.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1982.

- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government on the working of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1982.
- (ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

# 4. Calling Attention

Shri K. Lakkappa called the attention of Minister of Finance to the reported recent unearthing at different places of a racket involving transference of black money amounting to several crores of rupees through Bank Demand Drafts and action taken by Government in the matter

The Minister of State in the Ministry of Finance made a statement in regard thereto.

# 5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th August, 1983.

# 6. Government Bill-Passed

THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1983

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1. The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chandra Shekhar Singh.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Satyanarayan Jatiya
- (3) Shri Mool Chand Daga
- (4) Shri George Fernandes
- (5) Shri Girdhari Lal Vyas
- (6) Shri Ram Vilas Paswan
- (7) Shri Dileep Singh Bhuria
- (8) Prof. Ajit Kumar Mehta
- (9) Shri Chandra Shekhar Singh

The motion was adopted and the Bill was passed.

# 7. Motion Under Rule 388-Adopted

Shri P. A. Sangma moved the following motion:—

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Jute Manufactures Cess Bill, 1983 and the Jute Manufactures Development Council Bill, 1983."

The motion was adopted.

# 8. Government Bills-Under Consideration

- \*(i) THE JUTE MANUFACTURES CESS BILL, 1983
- \*(ii) THE JUTE MANUFACTURES DEVELOPMENT COUNCIL BILL, 1983

The motions for consideration of the above two Bills were moved by Shri P. A. Sangma. His speech was not concluded.

The discussion was not concluded,

<sup>\*</sup>Discussed together.

# 9. Motion regarding Sixty-first Report of the Committee on Private Members' Bills and Resolutions

Shri Jalil Abbasi moved the following motion:—

"That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1983."

The motion was adopted.

## 10. Private Members' Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri Amal Datta on the 31st March, 1983 and an amendment thereto moved on the 15th April, 1983, continued:—

"This House is of the opinion that the emerging pattern of different linguistic and ethnic groups as distinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States and, therefore, resolves that the relevant provisions of the Constitution be amended suitably."

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi 🗸
- (2) Shri Ram Vilas Paswan
- (3) Shri Ram Pyare Panika
- (4) Shri Era Mohan
- (5) Shri Xavier Arakal
- (6) Shri Shivkumar Singh
- (7) Shri Sudhir Kumar Giri
- (8) Shri G. L. Dogra
- (9) Shri Saif-ud-Din Soz
- (10) Shri P. Namgyal
- (11) Shri Mool Chand Daga
- (12) Shri Kusuma Krishna Murthy (Speech Unfinished)

The discussion was not concluded.

#### 11. Half-an-Hour Discussion

Shri Trilok Chand raised a discussion on the points arising out of the answer-given on 27 July, 1983 to Starred Question No. 51 regarding representation for inclusion of communities in the list of SC/ST.

Shri Nihar Ranjan Laskar replied to the discussion.

#### 12. Discussion Under Rule 193

Discussion on the statement made by the Minister of External Affairs in the House on 2 August, 1983 regarding his recent visit to Sri Lanka, raised by Shri Ram Jethmalani on the 4th August, 1983, continued.

The following Members took part in the debate:—

- (1) Shri C. T. Dhandapani
- (2) Shri K. Brahmanand Reddy
- (3) Shri Rasheed Masood
- (4) Prof. Narain Chand Parashar
- (5) Shri Ratansinh Rajda
- (6) Shri K. T. Kosalram
- (7) Shri A. Neelalohithadasan Nadar
- (8) Shri B. K. Nair
- (9) Shri K. P. Unnikrishnan
- (10) Dr. Karan Singh
- (11) Shri Tridib Chaudhuri
- (12) Shri G. M. Banatwalla
- (13) Shri Abdul Rashid Kabuli

Shri P. V. Narasimha Rao replied to the discussion.

Smt. Indira Gandhi also spoke.

The discussion was concluded.

## 9 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th August, 1983)

AVTAR SINGH RIKHY. Secretary.

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 8, 1983/Sravana 17, 1905 (Saka)

No. 354

11.03 A.M.

## 1. Starred Ouestions

Starred Questions Nos. 202, 203, 205, 206 and 214—216 were orally answered. Replies to the remaining Questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2324—2525 and 2527—2556 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1981-82 along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Delhi Development Authority—Director (Horticulture) and Deputy Director (Horticulture)/Officer on Special Duty (Horticulture) Recruitment Regulations, 1983 (Hindi and English versions) published in Notification No. F. 7(11)/83-PBI/43 in Gazette of India dated the 5th July, 1983 together with a corrigendum thereto published in Notification No. F. 7(11)/83-PBI/43 in Gazette of India dated the 23rd July, 1983, under section 58 of the Delhi Development Act, 1957.
- (4) A copy of the Brahmaputra Board (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 561(E) in Gazette of India dated the 14th July, 1983 under section 30 of the Brahmaputra Board Act, 1980.
- (5) A copy of Corrigendum to the Hindi version of the \*Annual Report of the Betwa River Board, Jhansi, for the year 1981-82.

# 4. Supplementary Demands for Grants (General)—1983-84

SHRI PRANAB KUMAR MUKHERJEE presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1983-84.

# 5. Calling Attention

Shri G. M. Banatwalla called the attention of the Minister of Education and Culture and Social Welfare to the situation arising out of the reported difficulties in getting admission to undergraduate courses in Delhi University especially by Scheduled Caste and Scheduled Tribe students coming from all over the country.

The Minister of State in the Ministry of Education and Culture and Social Welfare made a statement in regard thereto.

<sup>\*</sup>The Annual Report was laid on the Table on 21st March, 1983.

# 6. Government Bill-Introduced

# THE SOCIETIES REGISTRATION (DELHI AMENDMENT) BILL, 1983

# 7. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Societies Registration (Delhi Amendment) Ordinance, 1983, was laid on the Table.

(Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2.40 P.M.)

#### 8. Matters Under Rule 377

- (1) Shri K. Kunhambu raised a matter regarding need for financial assistance by Central Government to the State Government to meet the expenditure of payment of compensation to those whose lands have been acquired for setting up Naval Academy Exhimala in Kerala.
- (2) Shri Madhavrao Scindia raised a matter regarding move by United States to supply Harpoon missiles to Pakistan.
- (3) Shri Arjun Sethi raised a matter regarding establishment of nickel extraction plant in Sukinda area in Cuttack (Orissa).
- (4) Shri Chandra Pal Shailani raised a matter regarding need for removal of Hotels and Commercial complex from Sarnath (Varanasi) an internationally well known Buddhist sacred place.
- (5) Shri Rasheed Masood raised a matter regarding delay in taking decision in location of High Court Bench in Western Uttar Pradesh.
- (6) Shri Abdul Rashid Kabuli raised a matter regarding aid from Centre for the Moghal Road which could be an alternative National Highway for connecting Kashmir valley with Jammu.
- (7) Shri Ajit Bag raised a matter regarding need for proper rehabilitation of refugee families of Bettiah Camp.

(8) Shri Ashfaq Husain raised a matter regarding payment of arrears to sugarcane growers and salaries to the workers by the Sugar Mills of the country and particularly by Siswa Bazar Sugar Mills, Uttar Pradesh.

## 9. Government Bills—Under consideration

- \*(i) THE JUTE MANUFACTURES CESS BILL, 1983
- \*(ii) THE JUTE MANUFACTURES DEVELOPMENT COUNCIL BILL, 1983
- Shri P. A. Sangma concluded his speech on the motion for consideration of the above two Bills moved by him on the 5th August, 1983.

An amendment for the circulation of the Jute Manufactures Development Council Bill, 1983 for the purpose of eliciting opinion thereon by the 21st November, 1983 was moved by Shri R. L. P. Verma.

The following Members took part in the combined debate:—

- (1) Prof. Rupchand Pal
- (2) Prof. N. G. Ranga
- (3) Shri Indrajit Gupta
- (4) Shri Mool Chand Daga
- (5) Shri Rajesh Kumar Singh
- (6) Shri Chandra Pal Shailani
- (7) Shri R. L. P. Verma
- (8) Shri B. K. Nair
- (9) Shri Ram Lal Rahi

The discussion was not concluded.

<sup>\*</sup>Discussed together.

# 10. Half-an-hour Discussion

Shri B. V. Desai raised a half-an-hour discussion on the points arising out of the reply given on 1 August, 1983 to Unstarred Question No. 1367 regarding target of irrigation potential during Sixth Plan.

Shri Ram Niwas Mirdha replied to the discussion.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th August, 1983).

AVTAR SINGH RIKHY, Secretary.

## LOK SABHA

71 (1)

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 9, 1983/Sravana 18, 1905 (Saka)

No. 355

11-02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 222—224 and 227—229 were orally answered. Replies to the remaining Questions were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2557—2572, 2574—2598, 2600—2614, 2616—2635, 2637—2686, 2688 and 2690—2789 were laid on the Table.

A Statement by the Minister of Law, Justice and Company Affairs correcting the reply given to Unstarred Question No 9812 on 27 April, 1982 regarding conversion of Wakf Property into Hotel in Pahargani, New Delhi was also laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Reports (Hindi and English versions) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) Report under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Rallis India Limited, Bombay for setting up of a new unit for the manufacture of synthetic Pyrethroid-Fenvelarate at Ankleshwar, Gujarat and the Order dated the 30th June, 1983 of the Central Government.

- (ii) Report under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Alkali and Chemical Corporation of India Limited, Calcutta for the manufacture of Synthetic Pyrethroids (Premethrin Cypermethrin) at its existing factory at Ennore, Madras and the Order dated the 27th June, 1983 of the Central Government.
- (iii) Report under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs National Organic Chemical Industries Limited, Bombay for manufacture of Cypermethrin (Ripcord) and the Order dated the 30th June, 1983 of the Central Government.
  - (2) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1982 along with Andited Accounts, under section 20 of the Press Council Act, 1978.
  - (3) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 533(E) in Gazette of India dated the 1st July, 1983 under sub-section (4) of section 14 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act, 1976.
- (4) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 535(E) in Gazette of India dated the 1st July, 1983 under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976.
- (5) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 487 in Gazette of India dated the

- 2nd July, 1983 under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
- (6) A copy of the Apprenticeship (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 383 in Gazette of India dated the 14th May, 1983 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (7) A copy of the Drugs (Prices Control) Sixth Amendment Order, 1983 (Hindi and English versions) published in Notification No. S.O. 504(E) in Gazette of India dated the 16th July, 1983 under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (8) A copy of the Indian Electricity (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 256 in Gazette of India dated the 26th March, 1983 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 together with an explanatory statement.

## 4. Calling Attention

Shri B. D. Singh called the attention of the Minister of Food and Civil Supplies to the reported use of imported beef tallow in manufacture of Vanaspati ghee and the action taken by Government in the matter.

The Deputy Minister in the Ministry of Civil Supplies made a statement in regard thereto.

## 5. Presentation of Petition

Shri George Fernandes presented a petition signed by Shri Shiv Prasad Garg and others regarding statutory provisions for payment of commission to retailers on sale of beedis and cigarettes, fixation of uniform sale price of cigarettes and measures for checking evasion of excise duty by manufacturers of cigarettes.

(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.40 P.M.)

## 6. Matters Under Rule 377

- (1) Shri Somnath Chatterjee raised a matter regarding need for nationalisation of M/s. Brentford Electric (India) Ltd., Calcutta.
- (2) Shri Shivkumar Singh raised a matter regarding nonsupply of Turbo-alternator and other machines by BHEL to Naval Singh Cooperative Sugar Mills Ltd., Burhanpur.
- (3) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for solving the problems of South Eastern Rajasthan viz. destruction of crops by sheep, smuggling of opium by sheep owners.
- (4) Shri Virdhi Chander Jain raised a matter regarding need for setting up a high power radio station in border areas of Barmer and Jaisalmer.
- (5)Prof. P. J. Kurien raised a matter regarding need for declaring Sree Narayana Guru Deva Jayanti and Samadhi days as public holidays in Kerala.
- (6) Shri Chhotey Singh Yadav raised a matter regarding need to enforce Multi Unit Co-operative Society Act in the country.
- (7) Shri Satyanarayan Jatiya raised a matter regarding need for adequate supply of LPG to Madhya Pradesh.
- (8) Shri Shibhu Soren raised a matter regarding need for preserving the culture of santhals.

# 7. Government Bills-Passed

- \*(i) THE JUTE MANUFACTURES CESS BILL, 1983
  - \*(ii) THE JUTE MANUFACTURES DEVELOPMENT COUNCIL BILL, 1983

Discussion on the motions for consideration of the above Two Bills moved on 5th August, 1983 and an amendment to the motion for consideration of the Bill at (ii) moved on 8th August, 1983, continued.

<sup>\*</sup>Discussed together.

The following Members took part in the combined debate:

- (1) Shri Amar Roypradhan
- (2) Shri P. Rajagopal Naidu

Shri P. A. Sangma replied to the discussion.

(i) The motion for consideration of the Jute Manufactures Cess Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The following Members took part in the debate:—

- (1) Shri Saif-ud-Din
- (2) Shri P. A. Sangma

The motion was adopted and the Bill was passed.

(ii) An Amendment for circulation of the Jute Manufactures Development Council Bill, 1983 for the purpose of eliciting opinion thereon, moved by Shri R. L. P. Verma, was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill was passed.

(iii) THE DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved Shri Z. R. Ansari.

The following Members took part in the debate:—

- (1) Shri Sushil Bhattacharya
- (2) Shri Chandra Pal Shailani
- (3) Shri Era Mohan
- (4) Shri Ram Lal Rahi
- (5) Shri Mool Chand Daga
- (6) Shri S. T. K. Jakkayan
- (7) Shri Abdul Rashid Kabuli
- (8) Shri Eduardo Faleiro

Shri Z. R. Ansari replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clause 1 was adopted, as amended.

Enacting Formula was adopted, as amended.

The Long title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Z. R. Ansari.

The motion was adopted and the Bill, as amended, was passed.

# \*8. Statutory Resolution--- Under Consideration

Shri N. K. Shejwalkar moved the following Resolution:-

"This House disapproves of the Arms (Amendment)
Ordinance, 1983 (Ordinance No. 4 of 1983) promulgated by the President on the 22nd June, 1983."

<sup>\*</sup>Discussed together.

## 69. Government Bill—Under Consideration

# THE ARMS (AMENDMENT) BILL, 1983

The motion for consideration of the Bill was moved by Shri Nihar Ranjan Laskar.

The following Members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:

- (1) Shri Bhim Singh.✓
- (2) Shri Sudhir Kumar Giri
- (3) Shri Shiv Prasad Sahu
- (4) Shri Era Mohan (Speech Unfinished).

The discussion was not concluded.

# @10. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-eighth Report of the Business Advisory Committee.

# 11. Information regarding Arrest of Members

- †(i) The Deputy Speaker informed the House that the following Wireless message dated 9 August, 1983 from the District Magistrate, Patna, addressed to the Speaker, Lok Sabha had been received today:-
  - "Today (9-8-1983) Shri Ramavtar Shastri, Member of Parliament, has been arrested at Patna under Section 151 Cr. P. C. during the 'Bihar Bund' call given by opposition parties. At present, he has been kept at Kotwali Police Station (Patna Town)."
- (ii) The Speaker informed the House that he had received the following communication dated 9 August, 1983 from the Assistant Commissioner of Police, Parliament Street, New Delhi:-
  - "I have the honour to inform you that Sarvashri R. N. Rakesh, Gotte Bhoopathy, Harikesh Bahadur, R. L. P.

<sup>\*</sup>Discussed together.

<sup>@</sup>At 6-12 P.M.

<sup>†</sup>At 6-12 P.M.

Verma, R. P. Yadav, J. S. Patil, Ajit Kumar Mehta, Daya Ram Shakya, Nihal Singh, George Fernandes, Madhu Dandavate, Ram Vilas Paswan, Dhanik Lal Mandal, Suraj Bhan, Multan Singh, Raghunath Singh Verma, Ashfaq Husain, A. Neelalohithadasan Nadar, Motibhai R. Chaudhari, Chandrajit Yadav, C. T. Dhandapani, K. Mayathevar, S. Murugain, N. Selvaraju, N.E. Horo and Kalpnath Sonkar, Members of Lok Sabha, along with other Party workers violated prohibitory orders promulgated under Section 144 Cr. P.C. at Rafi Marg-Raj Path crossing, New Delhi, voluntarily today (9-8-1983) at about 2 P.M. They were arrested in case FIR No. 395, dated 9-8-1983, under Section 188, IPC, Police Station, Parliament Street, New Delhi, and are being produced before Area Judicial Magistrate."

The House was adjourned for want of quorum. 7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th August, 1983)

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 10, 1983/Sravana 19, 1905 (Saka)

No. 356

#### 11 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 243, 244 and 247—249 were orally answered. Replies to Starred Questions Nos. 245, 246, 251—263 and 265 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2790—2915, 2917—2940, 2942—2992, 2994—2999, 3001—3005 and 3007—3030, were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) K statement (Hindi and English versions) on the revised guidelines on ceilings on managerial remuneration payable to managerial personnel of public companies and private companies which are subsidiaries of public companies in terms of Section 637A and 637AA of the Companies Act, 1956.
- (2) A copy of the Paper (Regulation of Production)
  Amendment Order, 1982 (Hindi and English versions) published in Notification No. S.O. 787(E) in Gazette of India dated the 9th November, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundament, Research, Bombay, for the year 1981-82.
- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1981-82.
- (4) A statement (Hindi and English versions) regarding
  (a) Review by the Government on the working of
  the Tata Institute of Fundamental Research, Bombay, for the year 1981-82 and (b) reasons for delay
  in laying the papers mentioned at (3) above.
- (5) A copy of the Border Security Force Veterinary Officers Recruitment (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 2799 in Gazette of India dated the 9th July, 1983 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (6) A copy of the Delhi Police (Punishment and Appeal) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. F.5|132|81-Home(P)|Estt, in Delhi Gazette dated the 20th July, 1983, under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (7) A copy of the All India Services (Provident Fund)
  Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 531 in
  Gazette of India dated the 23rd July, 1983, under sub-section (2) of section 3 of the All India Services Act, 1951.

# 4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Sixty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 5. Motion regarding Forty-eighth Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

"That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 9th August, 1983."

An amendment moved by Prof. Ajit Kumar Mehta was negatived.

The motion was adopted.

## 6. Matters under Rule 377 .

- (1) Shri V. S. Vijayaraghavan raised a matter regarding need for speedy clearance to Kuriarkutty-Karapara Hydro-electric project.
- (2) Shri Ahmed Mohammed Patel raised a matter regarding need for a high power transmission station at Bharuch or Surat for T.V.
- (3) Smt. Krishna Sahi raised a matter regarding need for Petro-chemical complex at Barauni (Bihar).
- (4) Shri Eduardo Faleiro raised a matter regarding selection board for Goa for 'A' and 'B' posts on the lines of Union Territory of Arunachal and Mizoram.
- (5) Shri Sushil Bhattacharya raised a matter regarding need to give some interim relief to extra departmental employees of P & T.
- (6) Shri Mani Ram Bagri raised a matter regarding need to provide protection to citizens and unlawful activities of extremists.
- (7) Shri Harikesh Bahadur raised a matter regarding amelioration of the condition of cine workers.
- (8) Prof. Ajit Kumar Mehta raised a matter regarding need to solve problems of contract labour of Food Corporation of India.

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# \*7. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri N. K. Shejwalkar on the 9th August, 1983, continued:—

"This House disapproves of the Arms (Amendment) Ordinance, 1983 (Ordinance No. 4 of 1983) promulgated by the President on the 22nd June, 1983."

After discussion as indicated in para 8 below, the Resolution was negatived.

### \*8. Government Bill—Passed

THE ARMS (AMENDMENT) BILL, 1983

Combined discussion on the motion for consideration of the Bill and the Resolution (Vide para 7 above), continued.

The following Members took part in the combined debate:—

- (1) Shri Era Mohan
- (2) Shri Jaideep Singh
- (3) Shri P. K. Kodiyan 🗸

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.16 P.M.)

- (4) Shri Anand Singh
- (5) Dr. Karan Singh
  - (6) Shri Jitendra Prasada
  - (7) Shri Ram Singh Yadav
- (8) Shri A. K. Roy
- (9) Shri Ram Swarup Ram
- (10) Shri Mool Chand Daga
- (11) Shri Abdul Rashid Kabuli
- (12) Shri Sunder Singh
- (13) Shri Chhotey Singh Yadav
- (14) Shri Chandra Pratap Narain Singh

<sup>\*</sup>Discussed together.

Shri Nihar Ranjan Laskar replied to the debate.

Shri N. K. Shejwalkar spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

On amendment No. 39 to Clause 5 moved by Shri A. K. Roy, the House divided, Ayes \*22; Noes \*50. The amendment was accordingly negatived.

Clause 5 was adopted.

Clauses 6 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Nihar Ranjan Laskar.

The following Members took part in the debate:—

- (1) Shri P. Namgyal
- (2) Shri Satyanarayan Jatiya
- (3) Shri Nihar Ranjan Laskar

The motion was adopted and the Bill, as amended, was passed.

# 8. Government Bill-Under Consideration

# THE EMIGRATION BILL, 1983

The motion for consideration of the Bill was moved by Shri Veerendra Patil.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th November, 1983 was moved by Shri R. L. P. Verma

<sup>\*</sup>Subject to correction.

Two amendments for reference of the Bill to a Select Committee were moved by Sarvashri E. Balanandan and G. M. Banatwalla.

Two amendments for reference of the Bill to a Joint Committee of the Houses were moved by Sarvashri G. M. Banatwalla and M. M. Lawerence.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Dr. V. Kulandaivelu
- (3) Shri Rajesh Kumar (Speech Unfinished)

The discussion was not concluded.

#### 7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th August, 1983).

AVTAR SINGH RIKHY, Secretary.

#### CORRIGENDUM

In Bulletin-Part I, dated August 9, 1983

Page 7, Item 9 after '(1) Shri Bhim Singh' insert '(1A) Shri Shivendra Bahadur Singh'

## LOK SABHA

# BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 11, 1983/Sravana 20, 1905 (Saka)

No. 357

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 267—271 were orally answered. Starred Question No. 266 was postponed to 25-8-83. Replies to Starred Questions Nos. 272—286 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3031—3260 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Order (Hindi and English versions) published in Notification No. G.S.R. 585(E) in Gazette of India dated the 25th July, 1983 making the provisions of the Indian Extradition Act, 1962, other than Chapter III, applicable to Belgiam, under section 35 of the Extradition Act, 1962.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) The Indian Railways (Open Lines) General (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 352 in Gazette of India dated the 30th April, 1983.

- (ii) The Indian Railways (Open Lines) Gend (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 514(E) in Gazette of India dated the 27th June, 1983.
- (iii) G.S.R. 515(E) published in Gazette of India dated the 27th June, 1983 notifying 1st July, 1983 the date on which the Indian Railways (Open Lines) General (Amendment) Rules, 1983 and the Indian Railways (Open Lines) General (Second Amendment) Rules, 1983 shall come into force.
- (iv) The Open Lines (Railways in India) General (Amendment) Rules, 1983 published in Notification No. G.S.R. 516(E) in Gazette of India dated the 27th June, 1983.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1981-82 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1981-82.
  - (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1981-82 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1981-82.
  - (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 609(E) and 610(E) published in Gazette of India dated the 5th August, 1933 together with an explanatory memorandum regarding exemption to Wool Tops obtained by a holder of a Release Order issued under the provisions of Import and Export Policy for 1983-84 for use in the manufacture of woollen knitwear or woollen hosiery which is exported out of India from payment of Central Excise Duty.
  - (ii) G.S.R. 614(E) published in Gazette of India dated the 8th August, 1983 together with an explanatory memorandum regarding exemption to waste gases, namely coke-oven gas an blast furnace gas falling under Tariff Item 68 from payment of the whole of the duty of excise.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part VI—Madras Refineries Limited, under article 151(1) of the Constitution.

# 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 9th August, 1983, Rajya Sabha agreed without any amendment to the Electricity (Supply) Amendment Bill. 1983, passed by Lok Sabha on the 5th August, 1983.

# 5. Supplementary Demands for Grants (Railways)-1983-84

Shri A. B. A. Ghani Khan Choudhury presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1983-84.

## 6. Calling Attention

Dr. Krupasindhu Bhoi called the attention of the Minister of External Affairs to the situation arising out of the reported proposal of the U.S. Government to supply the sophisticated Harpoon missiles and Vulcan air defence system to Pakistan and the action taken by Government in regard thereto.

The Minister of External Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1-18 P.M. and re-assembled at 2-22 P.M.)

#### 7. Matters Under Rule 377

- (1) Shrimati Madhuri Singh raised a matter regarding need for stopping illegal felling of trees in Bihar to save Adivasis from exploitation.
- (2) Shri Krishna Kumar Goyal raised a matter regarding need to solve unemployment problem of youths.
- (3) Shri Ram Pyare Panika raised a matter regarding denial of property rights in land to the original inhabitants in Mirzapur distt. (U.P.) due to the amendment in the Indian Forest Act.
- (4) Shri Zainul Basher raised a matter regarding probe through CBI to investigate the possibility of links between the apprehended smugglers and workers of Ghazipur Opium Factory.
- (5) Shrimati Jayanti Patnaik raised a matter regarding retrenchment of workers due to refusal by Minerals and Metals Trading Corporation to purchase ore from iron ore mines of Badajamda Sector (Orissa).
- (6) Shri N. E. Horo raised a matter regarding acquisition of agricultural land of tribal villages in Nemkom Police Station (Ranchi, Bihar) for establishment of a permanent firing range.
- (7) Shri Ram Vilas Paswan raised a matter regarding need to give status of the Scheduled Castes to Vimukat Jatis.
- (8) Shri M. M. Lawrence raised a matter regarding need to ban import of formic acid.

4

# Government Bill-Under Consideration

# THE EMIGRATION BILL, 1983

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 10th August, 1983, continued.

The following Members took part in the debate:—

- (1) Shri Rajesh Kumar Singh
- (2) Shri Mool Chand Daga
- (3) Shri Narayan Choubey
- (4) Shri G. M. Banatwalla
- (5) Shri Eduardo Faleiro
- (6) Shri R. L. P. Verma (Speech unfinished)

The discussion was not concluded.

#### 9. Motion

Shri Rajnath Sonkar Shastri moved the following motion:--

"That this House do take note of the situation arising out of the annual floods and drought in various parts of the country resulting in heavy loss of life, property and crops seriously affecting the economy of the country and the imperative need for the implementation of the short-term and long-term measures to meet the situation."

Three amendments were moved by Sarvashri Madhu Dandavate, Chitta Basu and Abdul Rashid Kabuli.

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri E. Balanandan
- (3) Shri S. B. Sidnal
- (4) Prof. Madhu Dandavate
- (5) Shri Virdhi Chander Jain
- (6) Shri R. L. P. Verma

- (7) Shri Mohanlal Patel
- (8) Shri M. Kandaswamy!
- (9) Shri Uma Kant Mishra
- (10) Shri P. K. Kodiyan
- (11) Shri Tarun Gogoi
- (12) Prof. Narain Chand Parashar
- (13) Shri A. Neelalohithadasan Nadar
  - (14) Shri P. Namgyal
  - (15) Shri Chitta Basu
  - (16) Shri Ajitsinh Dabhi
    - (17) Shri Girdhari Lal Vyas
    - (18) Shri Ram Pyare Panika
    - (19) Shri S. T. K. Jakkayan
    - (20) Shri Ram Singh Yadav
    - (21) Shri Uttam Rathod
    - (22) Shri Brajimohan Mohanty
    - (23) Shri Abdul Rashid Kabuli
    - (24) Prof. Satya Dev Sinha
  - (25) Rao Birendra Singh

Shri Rajnath Sonkar Shastri replied to the debate.

All the three amendments moved were negatived.

The motion was negatived.

## 9.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th August, 1983)

AVTAR SINGH RIKHY Secretary.

#### LOK SABHA

#### BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 12, 1983 Sravana 21, 1905 (Saka)

No. 358

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 287, 289, 291 and 293—296 were orally answered. Replies to Starred Questions Nos. 288, 292 and 297—307 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3261—3287, 3289—3312, 3314—3335, 3337—3434, 3437—3440, 3442—3454, 3456—3473 and 3475—3494 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Mineral Concession (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 296 in Gazette of India dated the 9th April, 1983 under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy each of Notification Nos. G.S.R. 612(E) and 613(E) (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 together with an explanatory memorandum

regarding exemption to all goods cleared for supply to the Oil and Natural Gas Commission and Oil India Limited for production or installation of Jack-up drilling rigs from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944.

- (3) A copy of the Reserve Bank of India (Note Issue) Regulations, 1935 (as amended upto 11th May, 1983) (Hindi and English versions) under subsection (4) of section 58 of the Reserve Bank of India Act, 1934.
- (4) A copy of the Report (Hindi and English versions) on the working and activities of the New Bank of India for the year ended the 31st December, 1982 along with the Accounts and the Auditor's Report thereon, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (5) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India Bombay for the year 1982 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Fabricated Mica (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 2953 in Gazette of India dated the 23rd July, 1983.
- (ii) The Export of Cement Concrete Flooring Tiles (Inspection) Rules, 1983 published in Notification No. S.O. 3000 in Gazette of India dated the 30th July, 1983.

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# 94. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 10th August, 1983 Rajya Sabha agreed without any amendment to the National Oilseeds and Vegetable Oils Development Board Bill, 1983, passed by Lok Sabha on the 1st August, 1983.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Vegetable Oils Cess Bill, 1983, passed by Lok Sabha on the 1st August, 1983.

# 5. Reports of Public Accounts Committee

SHRI SUNIL MAITRA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Hundred and sixty-second Report relating to Ministry of Railways (Railway Board)—Western Railways—Construction of a metre gauge line from Dabla to Singhana.
- (ii) Hundred and sixty-third Report on Action Taken by Government on the recommendations contained in the Hundred and eighth Report of the Committee relating to Ministry of Finance (Deptt. of Revenue)—Union Excise Duties—Knocked down condition.

# 6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th August, 1983.

# 7. Motions for Election to Committees

(i) SHRI BUTA SINGH moved the following motion:—

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House

do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 14th October, 1983, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) Shri P. A. Sangma moved the following motion:—

"That in pursuance of sub-section (3)(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

#### 8. Government Bill-Passed

# THE EMIGRATION BILL, 1983

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 10th August, 1983 continued.

The following Members took part in the debate:—

- (1) Shri R. L. P. Verma
- (2) Shri Chitta Basu

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.08 P.M.)

- (3) Shri Nathu Ram Mirdha
- (4) Shri S. T. K. Jakkayan

Shri Veerendra Patil replied to the debate.

[Further consideration on the motion for consideration of the Bill and the amendments thereto was held over at 3 P.M. and resumed at 6.26 P.M. (vide Para 15), after the disposal of Half-an-Hour Discussion.]

# 9. Motion regarding Sixty-second Report of Committee on Private Members' Bills and Resolutions

Shri Ajit Sinh Dabhi moved the following motion:-

"That this House do agree with the Sixty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 1983."

The motion was adopted.

#### 10. Private Members' Bills-Introduced

- (1) The Prohibition on Children's Employment Bill, 1983 by Shri K. Lakkappa.
- (2) The Reservation of Posts for Women in Government Services Bill, 1983 by Shrimati Geeta Mukherjee.
- (3) The Constitution (Amendment) Bill, 1983 (Amendment of Seventh Schedule) by Shri Chitta Basu.
- (4) The Constitution (Amendment) Bill, 1983 (Substitution of article 324, etc.) by Shri H. N. Bahuguna.
- (5) The Constitution (Amendment) Bill, 1983 (Amendment of article 98, etc.) by Dr. A. U. Azmi.

# 11. Private Members' Bill-Withdrawn

# THE PROMOTION OF A CASTELESS AND RELIGION-LESS SOCIETY BILL, 1982 BY SHRIMATI VIDYA CHENUPATI

Further discussion on the motion for consideration of the Bill moved on the 6th May, 1983, continued

The following Members took part in the debate:—

- (1) Shri R. L. P. Verma
- (2) Shri Chandra Pal Shailani

- (3) Shri N. Selvaraju
- (4) Shri Mool Chand Daga
- (5) Shri Ramavatar Shastri
- (6) Shri P. Namgyal
- (7) Shri Ram Pyare Panika
- (8) Shri Nihar Ranjan Laskar

Shrimati Vidya Chenupati replied to the debate.

The Bill was withdrawn by leave of the House.

# \*12 Statement by Prime Minister

The Prime Minister made a statement regarding situation in Sri Lanka.

# 13 Private Members' Bill-Under consideration

THE BAN ON EXPOSURE OF WOMAN'S BODY IN ADVERTISEMENTS BILL. 1982 BY SHRI MOHAN LAL PATEL

The motion for consideration of the Bill was moved by Shri Mohanlal Patel. His speech was not concluded.

The discussion was not concluded.

## 14. Half-an-Hour Discussion

Shri H. N. Bahuguna raised a half-an-hour discussion on points arising out of the reply given on 1 August, 1983 to Unstarted Question No 1300 regarding uniform prices for foodgrains.

Shri M. S. Sanjeevi Rao replied to the discussion.

# 15. Government Bill-Passed

# THE EMIGRATION BILL, 1983

Further consideration on the motion for consideration of the Bill and the amendments thereto moved was resumed

An amendment for circulation of Bill for the purpose of eliciting opinion thereon, was negatived.

<sup>\*</sup>At 3-59 P.M.

Two Amendments for reference of the Bill to a Select Committee were negatived.

Two Amendments for reference of the Bill to a Joint Committee of the Houses were also negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 26 were adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 43 were adopted.

Clause 44 was adopted, as amended.

Clause 45 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Veerendra Patil.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Girdhari Lal Vyas
- (3) Shri Veerendra Patil.

The motion was adopted and the Bill, as amended, was passed.

#### 7.11 P.M.

(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 16th August, 1983).

AVTAR SINGH RIKHY, Secretary.

## LOK SABHA

# BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 16, 1983/Sravana 25, 1905 (Saka)

No. 359

11-02 A.M.

## 1. Starred Questions

Starred Questions Nos. 308, 310, 311, 313, 314, 316 and 318 were orally answered. Replies to the remaining Questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3495—3726 and 3726-A were laid on the Table.

# 3. Intimation regarding Restraint and Let Off of Member

The Speaker informed the House that he had received the following wireless message dated 14 August, 1983 from the Commissioner of Police, Ahmedabad City, on 15th August, 1983:—

"Shri Maganbhai Barot, M.P., alongwith 20 restrained by police at 20-10 hours today on 14-8-1983 near Advance Cinema Laldarwaja under section 68, Bombay Police Act when they attempted to take out 'Torch-light Procession' in contravention of prohibitory orders issued by Commissioner of Police, Ahmedabad City to protest against alleged corruption and increasing prices of essential commodities. He was removed to Karanj Police Station and was allowed to go at 21-25 hours under section 69, Bombay Police Act when the occasion was over."

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Indian Electricity (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 361 in Gazette of India dated the 7th May, 1983 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 together with an explanatory statement.

ŧ.

- (2) A statement (Hindi and English versions) regarding dependence on Foreign Organisations for Power Projects in pursuance of assurance given in reply to Starred Question No. 223 dated 9th August, 1983.
- (3) A copy each of the following Notifications (Endiand English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
- (i) The Apprenticeship (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 450 in Gazette of India dated the 18th June, 1983 together with Order published in Notification No. S.O. 2587 in Gazette of India dated the 18th June, 1983 notifying the ratio of apprentices to workers in the trade under Hotel and Catering trades group.
- (ii) The Apprenticeship (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 451 in Gazette of India dated the 18th June, 1983 together with Order published in Notification No. S.O. 2586 in Gazette of India dated the 18th June, 1983 notifying the ratio of apprentices to workers in the trade of Fitter Structural under construction trade group.
- (4) A copy of the Drugs (Prices Control) (Third Amendment) Order, 1983 (Hindi and English versions) published in Notification No. S.O. 556(E) in Gazette of India dated the 4th August, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jute Manufactures Cess Bill, 1983, passed by Lok Sabha on 9th August, 1983.
- (ii) That at its sitting held on 11th August, 1983, Rajya Sabha agreed without any amendment to the Jute Manufactures Development Council Bill, 1983 passed by Lok Sabha on the 9th August, 1983.

#### \*6. Calling Attention

Shrimati Kishori Sinha called the attention of the Minister of Food and Civil Supplies to the situation arising out of heavy arrears of payment of sugarcane growers towards sugar mills and the action taken by Government in the matter.

The Deputy Minister in the Ministry of Food and Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 1-03 P.M. and re-assembled at 2-11 P.M.)

#### 7. Statement by Minister

The Deputy Minister in the Department of Electronics made a statement correcting the answer given on 27 April, 1983 to Starred Question No. 768 by Shri M. V. Chandrashekhra Murthy regarding licences for manufacturing mini-micro computers.

#### 8. Matters under Rule 377

- (1) Shri Ram Pyare Panika raised a matter regarding deplorable condition of communication system in Mirzapur.
- (2) Shri P. Namgyal raised a matter regarding need to restore the desert development scheme in the Kargil district of Ladakh region.

<sup>\*</sup>From 12-23 P.M. to 1-03 P.M. and from 2-11 P.M. to 2-55 P.M.

- (3) Shri Pratap Bhanu Sharma raised a matter regarding need for stoppage of proposed Sanchi Express at Vidisha and also reservation quota for Vidisha.
- (4) Shri Digambar Singh raised a matter regarding need to declare the support price of wheat at Rs. 200]- per quintal before sowing season.
- (5) Shri Harish Rawat raised a matter regarding transport arrangements in hilly regions.
- (6) Shri Baburao Paranjpe raised a matter regarding need for establishing a powerful T. V. Station in Jabalpur (Madhya Pradesh).

#### \*9. Statutory Resolution—negatived

Shri N. K. Shejwalkar moved the following Resolution:—

"This House disapproves of the Societies Regisfration (Delhi Amendment) Ordinance, 1983 (Ordinance No. 3 of 1983) promulgated by the President on the 22nd June, 1983."

The Resolution was negatived after discussion as indicated in para 10 below.

#### \*10. Government Bill-passed

THE SOCIETIES REGISTRATION (DELHI AMEND-MENT) BILL, 1983

The motion for consideration of the Bill was moved by Shri Jagannath Kaushal.

The following Members took part in the combined debate on the Resolution vide para 9 above and the motion for consideration of the Bill:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Girdhari Lal Vyas
- (3) Prof. Ajit Kumar Mehta

<sup>\*</sup>Discussed together.

- (4) Shri Mool Chand Daga
- (5) Shri Chandra Pal Shailani
- (6) Shri Somnath Chatteriee

Shri Jagannath Kaushal replied to the debate.

Shri N. K. Shejwalkar spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and the clause by clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagannath Kaushal.

The motion was adopted and the Bill was passed.

#### 11. Supplementary Demands for Grants (General)—1983-84

Discussion on Supplementary Demands for Grants Nos. 2, 9, 25, 32, 51, 53, 55, 58, 62, 66, 67, 79, 80, 81, 82, 89, 90, 91, 94, 95 and 102 (both Revenue Account and Capital Account) in respect of the Budget (General) 1983-84, commenced and was concluded.

Twenty cut motions (Nos, 1 to 20) were moved and negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 1983-84 were voted in full.

#### 12. Government Bill-Introduced

THE APPROPRIATION (NO. 4) Bill, 1983

#### 13. Government Bill—passed

THE APPROPRIATION (NO. 4) Bill, 1983

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

The following Members took part in the debate:—

- (1) Prof. Ajit Kumar Mehta
- (2) Shri Sunil Maitra
- (3) Prof. N. G. Ranga

Shri S. B. P. Pattabhi Rama Rao replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

#### 14. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-ninth Report of the Business Advisory Committee.

9-22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th August, 1983)

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 17, 1983/Sravana 26, 1905 (Saka)

No. 360

11 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 328—331 were orally answered. Replies to Starred Questions Nos. 332—343 and 345—348 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3727, 3728, 3730—3751, 3753—3779, 3781—3870, 3872—3937, 3939—3961 and 3963—3965 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification Nos. S.O. 372(E) (Hindi and English versions) published in Gazette of India dated the 21st May, 1983 regarding extension of period of take over of management of Messrs Britannia Engineering Company, Calcutta, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regar ing Review by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1981-82.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Probation) Amendment Rules, 1983 published in Notification No. G.S.R. 554 in Gazette of India dated the 30th July, 1983.
- (ii) The Indian Administrative Services (Probation)
  Amendment Rules, 1983 published in Notification
  No. G.S.R. 555 in Gazette of India dated the 30th
  July, 1983.
- (iii) The Indian Forest Service (Probation) Amendment Rules, 1983 published in Notification No. G.S.R. 556 in Gazette of India dated the 30th July, 1983.
- (iv) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1983 published in Notification No. G.S.R. 557 in Gazette of India dated the 30th July, 1983.
  - (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
    - (i) G.S.R. 607(E) published in Gazette of India dated the 4th August, 1983 together with an explanatory memorandum regarding withdrawal of the concessional rates of excise duties for cigarettes packed for retail sale in packages containing more than twenty cigarettes.
    - (ii) G.S.R. 608(E) published in Gazette of India dated the 4th August. 1983 together with an explanatory memorandum regarding denial of the concessional rate of duty for cigarettes produced in a free trade zone.

- (6) A copy of the Central Excise (Eighth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 621(E) in Gazette of India dated the 9th August, 1983 under subsection (2) of section 38 of the Central Excises and Salt Act, 1944.
- \*(7) A copy of Notification No. 228-A/83-Customs (Hindi and English versions) published in Gazette of India dated the 17th August, 1983 together with an explanatory Memorandum regarding exemption to stainless steel tubes for the manufacture of electrical heating elements from basic customs duty in excess of Sixty percent ad valorem, under Section 159 of the Customs Act, 1962.

### 4. Report of Committee on Private Members' Bills and Resolutions

Shri T. R. Shamanna presented the Sixty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### \*\*5. Calling Attention

Shri Satyendra Narain Sinha called the attention of the Minister of Health and Family Welfare to the reported dropsy epidemic in various parts of the country particularly in the villages in Palam area, Delhi, suspected to have been caused by adulterated mustard oil and the action taken by Government in the matter.

The Minister of Health and Family Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

## 6. Motion regarding Forty-ninth Report of Business Advisory Committee

Shri Buta Singh moved the following motion:-

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 16th August, 1983."

<sup>\*</sup>At 6-40 P.M.

<sup>\*\*</sup>From 12-40 P.M. to 1 P.M. and from 2-05 P.M. to 3-05 P.M.

An amendment moved by Shri Ram Vilas Paswan was withdrawn by leave of the House.

The motion was adopted.

#### 7. Matters under Rule 377

- (1) Shri R. P. Gaekwad raised a matter regarding problems in the PVC Processing Industry.
- (2) Shri Madhavrao Scindia raised a matter regarding invitation to experts belonging to racist regime of South Africa for the Twelfth Congress of the World Energy Conference to be held in Delhi.
- (3) Dr. A. U. Azmi raised a matter regarding need for establishing a big industry in Jaunpur for solving unemployment.
- (4) Shri Virdhi Chander Jain raised a matter regarding steps taken to popularise Gunny Bags Cooling system.
- (5) Shri Jalil Abbasi raised a matter regarding deterioration in the upkeep of first class Railway Coaches.
- (6) Prof. Saif-ud-Din Soz raised a matter regarding need for measures to promote tourism to Jaminu and Kashmir.
- (7) Shri Ashfaq Husain raised a matter regarding need for giving full status to University of Jamia Millia Islamia, Delhi.
- (8) Shri Ajit Kumar Saha raised a matter regarding removal of discrimination caused by Pension Liberalisation Rules, 1979.
- (9) Shri Kamal Nath raised a matter regarding need for fixation of upper age limit for legislators.

#### 8. Supplementary Demand for Grant (Railways)-1983-84

Discussion on Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1983-84 commenced.

[Discussion on the Supplementary Demand for Grant (Railways) 1983-84 was held over at 5-30 P.M. and resumed at 6-15 P.M. (vide Para 10 below) after the disposal of Half-an-Hour Discussion.]

### 69. Half-an-Hour Discussion

Shri B. V. Desai raised a discussion on the points arising out of the reply given on 29 July, 1983 to Unstarred Question No. 1148 regarding Bank frauds.

Shri Janardhana Poojary replied to the discussion.

#### 10. Supplementary Demand for Grant (Railways)-1983-84

Further discussion on the Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1983-84, was resumed and concluded.

Supplementary Demand for Grant for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways)—1983-84 was voted in full.

#### 11. Government Bill-introduced

THE APPROPRIATION (RAILWAYS) NO. 4 BILL, 1983

#### 12. Government Bill—Passed

THE APPROPRIATION (RAILWAYS) NO. 4 BILL, 1983

The motion for consideration of the Bill was moved by Shri A. B. A. Ghani Khan Choudhary.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. B. A. Ghani Khan Choudhary.

The motion was adopted and the Bill was passed.

#### 9.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th August, 1983)

AVTAR SINGH RIKHY, Secretary.

#### CORRIGENDUM

In Bulletin—Part I dated August 16, 1983
Page 5, Item 11, line 2—
after '25' insert '29,'.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 18, 1983/Sravana 27, 1905 (Saka)

#### No. 361

11-02 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 349 and 351—353 were orally answered. Replies to Starred Questions Nos. 350, 354—359 and 361—369 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3966—4024, 4026—4150 and 4152—4196 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—
  - (i) The University Grants Commission (Terms and Conditions of Service of Employees) Rules, 1983 published in Notification No. G.S.R. 433(E) in Gazette of India dated the 19th May, 1983.

- (ii) The University Grants Commission (Recruitment)—Rules, 1983 published in Notification No. G.S.R. 434(E) in Gazette of India dated the 19th May, 1983.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- \*(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) Notification Nos. 229/83-Customs to 237/83-Customs, 239/83-Customs and 240/83-Customs [G.S.R. 632(E) to 640(E), 642(E) and 643(E)] published in Gazette of India dated the 18th August, 1983 together with an explanatory memorandum regarding concessions of Customs Duties to the Electronic Industry.
  - (ii) Notification Nos. 238/83-Customs and 241/83-Customs [G.S.R 641(E) and 644(E)] published in Gazette of India dated the 18th August, 1983 together with an explanatory memorandum regarding concessions/changes of Customs Duties to the Electronic Industry and oil-extended styrene butadiene rubber.
- \*(5) A copy each of Notification Nos. 221/83-CE to 226/83-CE [G.S.R. 645(E) to 650(E)] (Hindi and English versions) published in Gazette of India dated the 18th August, 1983 together with an explanatory memorandum modifying the Central Excise Duty rates applicable to various electronic goods, issued under the Central Excise Rules, 1944.

<sup>\*</sup>At 5-50 P.M.

#### 4. Report of Joint Committee.

Smt. Krishna Sahi laid on the Table a copy of the Report (Hindi and English versions) of the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951.

#### 5. Evidence before Joint Committee

Smt. Krishna Sahi laid on the Table a copy of the record of evidence (Volumes I and II) tendered before the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951.

#### 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th August, 1983, Rajya Sabha agreed without any amendment to the Arms (Amendment) Bill, 1983, passed by Lok Sabha on the 10th August, 1983.

#### 7. Statements by Ministers

- (i) The Minister of Finance made a statement on Price Situation.
- (ii) The Minister of Finance made a statement regarding Government's decision on Puri Committee Report on Gold Auctions held in 1978.
- (iii) The Deputy Minister in the Department of Electronics made a statement on Measures to further accelerate the rapid development of Electronics.

#### \*8. Calling Attention

Shri Jaipal Singh Kashyap called the attention of the Minister of Home Affairs to the situation arising out of reported large scale infiltration by Pakistani nationals into the border district of Kutch in North Gujarat and in various parts of the country and the action taken by Government in the matter.

<sup>\*</sup>From 12-50 P.M. to 1-04 P.M. and from 2-11 P.M. to 2-57 P.M.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.11 P.M.)

#### 9. Matters under Rule 377

- (1) Shri Arjun Sethi raised a matter regarding decline in the procurement of iron-ore from non-captive mines of Orissa in steel plants and MMTC.
- (2) Shri Uttam Rathod raised a matter regarding need for proper compensation for the land acquired and for passing the Land Acquisition Act.
- (3) Shri Chander Pal Shailani raised a matter regarding legislation to regulate Video shows.
- (4) Shri Mahavir Prasad raised a matter regarding need for setting up industries in Gorakhpur (Uttar Pradesh) to remove poverty.
- (5) Shri Pasala Penchalaiah raised a matter regarding need to give more time on T.V. and AIR to Telugu programmes.
- (6) Shri Ramavatar Shastri raised a matter regarding deterioration in the working of telephones in Patna, Bihar.
- (7) Prof. Ajit Kumar Mehta raised a matter regarding admission of SC/ST students in Jawaharlal Nehru University and a visitorial enquiry into its working.
- (8) Shri Harikesh Bahadur raised a matter regarding need for re-classification of Gorakhpur from 'C' Class city to 'B2' Class city.
- (9) Dr. Vasant Kumar Pandit raised a matter regarding need for a statement on import of beef tallow and its distribution for utilisation by industry.
- (10) Shri Krishna Chandra Halder raised a matter regarding measures to check the tilting of Bodh Gaya dome.

#### O

#### 10. GOVERNMENT BILL—UNDER CONSIDERATION

### THE DANGEROUS MACHINES (REGULATION) BILL, 1983

The motion for consideration of the Bill was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Jagpal Singh
- (2) Shri P. Rajagopal Naidu
- (3) Shri Ram Vilas Paswan
- (4) Shri Harish Rawat
- (5) Shri R. L. P. Verma
- (6) Shri Girdhari Lal Vyas
- (7) Shri K. A. Rajan
- (8) Shri Chandra Pal Shailani
- (9) Shri Nathu Ram Mirdha
- (10) Shri Sunder Singh
- (11) Shri Abdul Rashid Kabuli
- (12) Prof. N. G. Ranga

Rao Birendra Singh replied to the debate.

The motion for consideration was adopted.

The discussion was not concluded.

#### 11. DISCUSSION UNDER RULE 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Prime Minister in the House on 12 August, 1983 on the situation in Sri Lanka.

The following Members took part in the debate:-

- (1) Shri Eduardo Faleiro
- (2) Shri Satyasadhan Chakraborty

- (3) Shri R. S. Sparrow
- (4) Shrimati Indira Gandhi
  - (5) Shri Rasheed Masood
  - (6) Shri Era Anbarasu
  - (7) Shri K, Mayathevar
- (8) Shri C. T. Dhandapani
  - (9) Shri Zainul Basher
- (10) Shri K. P. Unnikrishnan
- (11) Shri Indrajit Gupta
  - (12) Shri Brajamohan Mohanty
  - (13) Shri H. N. Bahuguna
  - (14) Shri N. Dennis
  - (15) Shri Satish Agarwal
  - (16) Shri Pasala Penchalaiah
  - (17) Shri Chitta Basu
  - (18) Shri G. Narasimha Reddy
  - (19) Shri Chandra Pal Shailani
  - (20) Shri S. T. K. Jakkayan
  - (21) Chandrajit Yadav

Shri P. V. Narasimha Rao replied to the debate,

The discussion was concluded.

\*12. Announcement by Speaker

The Speaker informed the House that-

"As decided in the House earlier today the discussion on the recommendations of the Mandal Commission will not be taken up on Friday, 19 August, 1983,

Made at 5-49 P.M.

after the Question Hour and the formal business is over. The discussion will continue upto 3-30 p.m. without a lunch break. This would give about 3 hours of time to the Hon'ble Members to participate in the discussion. As agreed to in the House, the participating Members should and have to see that they stick to the allotted time so that the discussion is completed by 3-30 p.m. when the Private Members' Business will be taken up. On the conclusion of the Private Members' Business at 6 p.m., the listed Government business would be taken up and completed."

8-46 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th August, 1983)

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

### BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 19, 1983 Sravana 28, 1905 (Saka)

No. 362

11.02 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Sunkam Achalu who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Ouestions

Starred Questions Nos. 370—374 were orally answered. Replies to the remaining questions were laid on the Table.

#### 3. UNSTARRED OUESTIONS

Replies to Unstarred Questions Nos. 4197-4202, 4204-4212, 4214-4289, 4291-4368, 4370-4375 and 4378-4434 were laid on the Table.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of 'Sixth Five Year Plan 1980—85—Mid-Term Appraisal' (Hindi and English versions).
  - (2) A statement (Hindi and English versions) on 'Scheme for Providing Self-Employment to Educated Unemployed Youth'.
  - (3) A copy of the Territorial Army Rules, 1948 (Hindi and English versions) published in Notification No. 252-A in Gazette of India dated the 12th February, 1949 with amendments incorporated up to 1st February, 1981 together with an explanatory memorandum, under sub-section (3) of section 14 of the Territorial Army Act, 1948.

- (4) A copy each of the following Notifications (Hindiand English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 618(E) published in Gazette of India dated the 9th August, 1983 together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to delete and to add certain life saving drugs/equipments and to allow import of accessories and spare parts of certain equipments when imported separately.
  - (ii) G.S.R. 619(E) published in Gazette of India dated the 9th August, 1983 together with an explanatory memorandum making certain amendment to Notification No. 231 77-Customs dated the 1st November, 1977 so as to authorise the Ministry of Information and Broadcasting also for issuing essentiality certificate in respect of feature films.
  - (iii) G.S.R. 620(E) published in Gazette of India dated the 9th August, 1983 together with an explanatory memorandum making certain amendment to Notification No. 227-Customs dated the 30th November, 1979 so as to add three additional items viz. Moulds, Dies and Instruments to the list of items exempted from customs duty when imported into the Santa Cruz Electronics Export Processing Zone.
  - (5) A copy of Notification No. G.S.R. 624(E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1983 together with an explanatory memorandum regarding exemption to patent and proprietary medicines, cotton fabrics and woollen fabrics donated or purchased out of cash donations for flood relief work in Gujarat from the whole of excise duty payable thereon issued under the Central Excise Rules, 1944.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1982.
  - (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (7) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Hundred Rupees Silver Proof and One Hundred Rupees Silver Piefort each containing 0.925 fine Sterling Silver coined for "International Year of the Child") Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 2487 in Gazette of India dated the 11th June, 1983 under sub-section (3) of section 21 of the Coinage Act, 1906.
  - (8) A copy of the Corrigendum (Hindi and English versions) to the \*Audit Report on the Accounts of the Delhi Financial Corporation for the year ended 31st March, 1982.
- \*(9) A statement (Hindi and English versions) on 'Rural Landless Employment Guarantee Programme'.

#### 5. Financial Committees—A Review

Secretary laid on the Table a copy of the 'Financial Committees, 1982-83—A Review' (Hindi and English versions).

#### 6. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Delhi Motor Vehicles Taxation (Amendment) Bill, 1983 passed by Lok Sabha on the 9th August, 1983.

<sup>\*</sup>At 4.26 P.M.

(ii) That at its sitting held on the 4th August, 19 Rajya Sabha passed the Copyright (Amendment) Bill, 1983.

#### 7. Bill passed by Rajya Sabha-laid on the Table

Secretary laid on the Table of the House the Copyright (Amendment) Bill, 1983, as passed by Rajya Sabha.

#### 8. Reports of the Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Hundred and sixty-fourth Report on action taken by Government on the recommendations contained in their Ninety-sixth Report relating to Ministry of Finance (Department of Revenue)—Union Excise Duties—Electric Motors and Cotton Textiles.
- (ii) Hundred and sixty-fifth Report on action taken by Government on the recommendations contained in their Hundred and twelfth Report relating to Ministry of Rural Development—Small Farmers Development Agencies.

#### 9. Statement by Minister

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The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 22nd August, 1983.

#### 10. Intimation regarding arrest of Member

The Deputy Speaker informed the House that the following wireless message dated 18 August, 1983, from Deputy Commissioner, S.B., Calcutta, addressed to the Speaker, Lok Sabha had been received today:—

"Shri George Fernandes, Member, Lok Sabha alongwith others arrested on 18.8.83 afternoon in Calcutta for violating prohibitory orders under section 144 Cr. P.C."

### 11. Motion regarding report of Joint Committee—Extension of Time

Shri K. Mallanna moved the following motion:—

"That this House do further extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954".

The motion was adopted.

#### 12. Government Bill-introduced

THE CONSTITUTION (FORTY-EIGHTH AMENDMENT)
BILL, 1983

#### 13. Discussion under Rule 193

Shri Ram Vilas Paswan raised a discussion on the nonimplementation of the recommendations of the Mandal Commission (Backward Classes Commission) by Government.

The following Members took part in the debate:-

- (1) Shri Uttam Rathod
- (2) Prof. Rupchand Pal
- (3) Shri Rajesh Pilot
- (4) Shri Jaipal Singh Kashyap
- (5) Shri D. P. Yadav
- (6) Shri Chaturbhuj
- (7) Shri Ram Pyare Panika
- (8) Shri T. Nagaratnam
- (9) Shri A. C. Das
- (10) Shri Bhogendra Jha
- (11) Shri B. R. Bhagat
- (12) Prof. Shaif-ud-Din Soz.
- (13) Shri Sunder Singh
- (14) Shri R. N. Rakesh

- (15) Shri D. K. Naikar
- (16) Shri R. P. Yadav
- (17) Shri Jairam Varma
- (18) Shri Chandrajit Yadav
- (19) Shri G. M. Banatwalla
- Shri P. C. Sethi replied to the debate.

The discussion was concluded.

### 14. Motion regarding Sixty-third Report of the Committee on Private Members' Bills and Resolutions

Shri T. R. Shamanna moved the following motion:—

"That this House do agree with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1983."

The motion was adopted.

#### 15. Private Members' Resolution—negatived

Further discussion on the following Resolution moved by Shri Amal Datta on the 31st March, 1983 and an amendment thereto moved on the 15th April, 1983, continued:—

"This House is of the opinion that the emerging pattern of different linguistic and ethnic groups as distinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States and, therefore, resolves that the relevant provisions of the Constitution be amended suitably."

The following Members took part in the debate:—

- (1) Shri Kusuma Krishna Murthy
- (2) Shri Bishnu Prasad
- (3) Shri Chitta Basu
- (4) Shri K. P. Unnikrishnan
- (5) Shri Chandra Pal Shailani

- (6) Shri Narayan Choubey
- (7) Shri Abdul Rashid Kabuli
- (8) Shri Chandrajit Yadav
- (9) Shri Harish Rawat
- (10) Shri Harikesh Bahadur
- (11) Shri Sunder Singh
- (12) Shri P. C. Sethi

Shri Amal Datta replied to the debate.

An amendment moved by Shri Satyendra Narain Sinha was negatived.

The Resolution was negatived.

#### 16. Private Members' Resolution—under consideration

Shri E. Balanandan moved the following Resolution:—

"This House expresses its deep concern over the increasing incidence of industrial sickness and consequent developing crisis in industry which is resulting in layoffs, lock-outs and closures affecting millions of workers and employees and resolves that the Government do take urgent and appropriate steps to remedy the situation."

His speech was not concluded.

The discussion was not concluded.

#### 17. Government Bills—passed

#### (i) THE DANGEROUS MACHINES (REGULATION) BILL, 1983

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 36 were adopted.

Clause 37 was adopted, as amended.

Clause 38 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Prof. Ajit Kumar Mehta
- (3) Shri Virdhi Chand Jain
- (4) Shri Mool Chand Daga
- (5) Shri Satyanarayan Jatiya
- (6) Rao Birendra Singh

The motion was adopted and the Bill, as amended, was passed.

# (ii) THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT) BILL, 1983, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Jagan Nath Kaushal.

The following Members took part in the debate:-

- (1) Shri Mohendra Ngangom
- (2) Shri Mool Chand Daga

Shri Jagan Nath Kaushal replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagan Nath Kaushal.

The motion was adopted and the Bill was passed.

(iii) THE ADMINISTRATORS-GENERAL (AMENDMENT) BILL, 1983, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Jagan Nath Kaushal.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

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Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagan Nath Kaushal.

The motion was adopted and the Bill was passed. 8.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd August, 1983).

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 22, 1983/Sravana 31, 1905 (Saka)

No. 363

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 391 and 396—400 were orally answered. Replies to Starred Questions Nos. 392, 393, 395 and 401—412 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4435—4520, 4522—4617, 4619—4627, 4629—4637, 4639—4669, 4669-A and 4669-B were laid on the Table.

A statement by the Deputy Minister for Electronics and Food and Civil Supplies correcting the reply given to Unstarred Question No. 2376 on 8 August, 1983 regarding setting up of a body to check prices, adulteration and blackmarketing was also laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) G.S.R. 519(E) published in Gazette of India dated the 29th June, 1983 fixing the maximum price at which the Fertilizers mentioned in the Schedule to the Notification would be sold to Tea, Coffee or Rubber plantations or to cultivators.

- (ii) G.S.R. 524(E) published in Gazette of India dated the 30th June, 1983 making certain amendments to Notification No. G.S.R. 518(E) dat the 29th June, 1983.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1981-82.
  - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Dairy Federation of India, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation of India, New Delhi, for the year 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1978-79.
  - (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of Notification No. G.S.R. 626(E) and 627(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1983 together with an explanatory memorandum regarding increase in the rate of basic customs duty on Sorbitol imported into India from 70 per cent ad valorem to 100 per cent ad valorem, under section 159 of the Customs Act, 1962.
- (8) A copy of Notification No. G.S.R. 651(E) (Hindi and English versions) published in Gazette of India dated the 18th August, 1983 together with an explanatory memorandum making certain amendment to Notification No. 186/75-Central Excise dated the 21st August, 1975 so that Santacruz Electronic Export Promotion Zone may enjoy facilities on the same lines as the Kandla Free Trade Zone in respect of exemption to capital goods, raw materials and components, issued under the Central Excise Rules, 1944.
  - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1981-82 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act. 1964.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

### 4. Report of Committee on Absence of Members

Smt. Madhuri Singh presented the Thirteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

#### 5. Calling Attention

Shri Satyendra Narain Sinha called the attention of the Minister of Home Affairs to the deteriorating law and order situation in Delhi with particular reference to communal tension and the action taken by Government in the matter.

The Minister of Home Affairs made a statement in regard thereto.

#### 6. Statement by Minister

The Minister of State in the Ministry of Irrigation made a statement on the flood situation in the country.

The Minister also laid on the Table state-wise position regarding the flood situation and the flood damage.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08 P.M.)

#### 7. Matters under Rule 377

- (1) Shri Rasheed Masood raised a matter regarding need for allowing Mofussil Banks in addition to banks in Delhi to give foreign exchange to persons going abroad.
- (2) Shri Virdhi Chander Jain raised a matter regarding need to declare Barmer District as 'No Industry District' so as to help in overcoming the backwardness of the district.
- (3) Shri Abdul Rashid Kabuli raised a matter regarding need for developing Srinagar Airport as International Airport to give momentum to Tourist Trade.
- (4) Shri Manmohan Tudu raised a matter regarding development of Ollichiki language and script.
- (5) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for providing the same facilities to the 'war exercises widows' as are given to war-widows.
- (6) Shri Chingwang Konyak raised a matter regarding shortage of cement in Nagaland.
- (7) Shri Harikesh Bahadur raised a matter regarding need to provide immediate relief to handloom weavers.

- (8) Smt. Pramila Dandavate raised a matter regarding need to withdraw the order regarding curtailment in production of Vanaspati.
- (9) Shri Ramavatar Shastri raised a matter regarding need for reverting to the arrangement for the supply of L.P.G. to Patna from Barauni Oil Refinery.

#### 8. Government Bill-introduced

THE OILFIELDS (REGULATION AND DEVELOP-MENT) AMENDMENT BILL, 1983.

#### 9. Government Bill-Passed

#### THE MINES (AMENDMENT) BILL, 1983

The motion for consideration of the Bill was moved by Shri Veerendra Patil.

An amendment for reference of the Bill to a Select Committee was moved by Shri Satyendra Narain Sinha.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shrimati Jayanti Patnaik
- (3) Shri Trilok Chand
- (4) Shri Ram Singh Yadav
- (5) Shri Satyendra Narain Sinha
- (6) Shrî Keyur Bhushan
- (7) Shri Satyanarayan Jatiya
  - (8) Shri Mool Chand Daga ...
  - (9) Dr. V. Kulandaivelu
  - (10) Shri Virdhi Chander Jain
  - (11) Shri Ramavatar Shastri
  - (12) Shri Harikesh Bahadur
  - (13) Shri A. K. Roy

Shri Veerendra Patil replied to the debate.

An Amendment for reference of the Bill to a Select Committee was negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 31 was adopted, as amended.

Clauses 32 to 49 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Veerendra Patil.

The following Members took part in the debate:-

- (1) Shri T. R. Shamanna
- (2) Prof. N. G. Ranga
- (3) Shri Ram Vilas Paswan
- (4) Prof. Ajit Kumar Mehta
- (5) Shri Veerendra Patil

The motion was adopted and the Bill, as amended, was passed.

#### 10. Half-an-hour Discussion

Shri A. Neelalohithadasan Nadar raised a discussion on the points arising out of the reply given on 1 August, 1983 to Unstarred Question No. 1261 regarding Nutrient Value of Mother Dairy Milk.

Shri Yogendra Makwana replied to the discussion.

#### 11. Report of Business Advisory Committee

Shri Mallikarjun presented the Fiftieth Report of the Business Advisory Committee.

7.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th August, 1983)

AVTAR SINGH RIKHY, Secretary.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 24, 1983 Bhadra 2, 1905 (Saka)

No. 364

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 413—418 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4670—4735, 4737—4773, 4775—4826, 4828—4863, 4865—4875, 4877—4889, 4891—4893 and 4895—4905 were laid on the Table.

#### 3. Papers, Laid on the Table

The following papers were laid on the Table:—

- A) A copy of the 'Annual Plan, 1983-84' (Hindi and English versions).
  - (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
    - (i) S.O. 460(E) published in Gazette of India dated the 20th June, 1983 regarding extension of period of take over of management of Messrs National Rubber Manufacturers Limited, Kalyani, West Bengal, beyond five years.

- (ii) S.O. 515(E) published in Gazette of India dated the 21st May, 1983 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, Gujarat, beyond five years.
- (iii) S.O. 552(E) published in Gazette of India dated the 4th August, 1983 regarding extension of period of take over of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 458(E) published in Gazette of India dated the 20th June, 1983 regarding extension of period of take over of management of Messrs National Rubber Manufacturers Limited, Calcutta, beyond five years.
  - (ii) S.O. 514(E) published in Gazette of India dated the 21st July, 1983 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.
  - (iii) S.O. 525(E) published in Gazette of India dated the 27th July, 1983 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills Company Limited, Kanpur, beyond five years.
  - (iv) S.O. 547(E) published in Gazette of India dated the 2nd August. 1983 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Bobli, Andhra Pradesh, beyond five years.
  - (v) S.O. 553(E) published in Gazette of India dated the 4th August. 1983 regarding extension of period of take over of management of Messrs Malabar Spinning and Weaving Mills Limited, Calicut, Kerala, beyond five years.

- (vi) S.O. 554(E) published in Gazette of India dated the 4th August, 1983 regarding extension of period of take over of management of Messrs Kottayam Textiles Limited, Kottayam, Kerala, beyond five years.
- (vii) S.O. 555(E) published in Gazette of India dated the 4th August, 1983 regarding extension of period of take over of management of Messrs Prabhuram Mills Limited, Chenganpur, Kerala, beyond five years.
- (viii) S.O. 566(E) published in Gazette of India dated the 9th August, 1983 regarding extension of period of take over of management of Messrs Indore Textiles Limited, Ujjain, Madhya Pradesh, beyond five years.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1981-82, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1981-82.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of Notification No. S.O. 472(E) (Hindi and English versions) published in Gazette of India dated the 23rd June, 1983 containing Corrigendum to Notification No. S.O. 287(E) dated the 11th April, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Weighbird (India) Limited, Calcutta, for the year 1981-82.

- (ii) Annual Report of the Weighbird (Indian Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of Coir Board, Ernakulam, for the year 1981-82.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period from 1st January, 1982 to 31st December, 1982.
  - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above report.
- (11) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1980-81.
- (12) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. G.S.R. 388 in Gazette of India dated the 21st May, 1983 issued under article 318 of the Constitution.

- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Oil India Limited, Duliajan (Assam) for the year 1981-82.
  - (ii) Annual Report of the Oil India Limited, Duliajan (Assam) for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of Government Resolution No. F. 20019[2] 82-Adm-I (Hindi and English versions) dated the 29th July, 1983 regarding modification of the constitution of the National Bio-technology Board.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1981-82.
  - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General of India.
- (17) A copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the period from 1st April, 1982 to 31st March, 1983.

- (ii) Annual Report of the National Aluminium Corp., pany Limited, Bhubaneswar, for the period from 1st April, 1982 to 31st March, 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
  - (i) The Coal Mines Provident Fund (Amendment). Scheme, 1983 published in Notification No. G.S.R. 513 in Gazette of India dated the 16th July, 1983.
  - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1983 published in Notification No. G.S.R. 514 in Gazette of India dated the 16th July, 1983.
  - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1983 published in Notification No. G.S.R. 515 in Gazette of India dated the 16th July, 1983.

### 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on 22nd August, 1983 Rajya Sabha agreed without any amendment to the Societies Registration (Delhi Amendment) Bill, 1983. which was passed by the Lok Sabha on the 16th August, 1983.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill. 1983 passed by Lok Sabha on the 16th August, 1983.

### 5. Leave of Abeence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Lala Ram Ken—26th April to 10th May, 1983 (11th Session).

- (2) Shri Ramakrishna More—10th April to 2nd May, 1983 (11th Session).
  - (3) Shri Chhote Lal Uike—25th March to 10th May, 1983 (11th Session).

# 6. Report of Committee on Private Members' Bills and Resolutions

Shri T. R. Shamanna presented the Sixty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### 7. Minutes of Committee on Papers Laid on the Table

Shrimati Krishna Sahi laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fourteenth Report.

## 8. Report of Committee on Papers Laid on the Table

Shrimati Krishna Sahi presented the Fourteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

### \*9. Calling Attention

Shri Chandra Pal Shailani called the attention of the Minister of Agriculture to the reported loss of crops due to supply of rotten seeds by the National Seeds Corporation to the farmers whereas high quality seeds were exported without taking into consideration the national needs, and the action taken by Government in the matter.

The Minister of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2-10 P.M.)

# 10. Motion regarding Fiftieth Report of Business Advisory Committee.

Shri Buta Singh moved the following motion:-

"That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 22nd August, 1983."

The motion was adopted.

<sup>\*</sup>From 12.30 P.M. to 1.04 P.M. and from 2.10 P.M. to 2.57 P.M.

### 11. Matters under Rule 377

- (1) Shri Mohanlal Patel raised a matter regarding failure of tele-communication system in Junagarh district, 'Gujarat.
- (2) Shri Ram Pyare Panika raised a matter regarding need for timely implementation of rural electrification schemes sanctioned for Mirzapur district.
- (3) Shri K. Kunhambu raised a matter regarding need to declare Trivandrum Airport as an International Airport.
- (4) Shri Chintamani Jena raised a matter regarding opening of Post Offices on Sundays and postal holidays.
- (5) Shri B. D. Singh raised a matter regarding need to promote the carpet industry for export market.
- (6) Shri Krishna Chander Halder raised a matter regarding financial assistance for the completion of football stadium in Calcutta.
- (7) Prof. Ajit Kumar Mehta raised a matter regarding need for re-opening of the Thakur Paper Mills, Samastipur. Bihar and taking over of its management by the Government.
- (8) Shri Chandrajit Yadav raised a matter regarding need for the appointment of a Committee to study the causes of drought and floods each year in Eastern Uttar Pradesh and need for immediate financial assistance for the affected people this year.
- (9) Dr. V. Kulandaivelu raised a matter regarding need to widen the National Highway No. 45 extending from Madras to Trichy to avoid accidents.
- (10) Shri Atal Bihari Vajpayee raised a matter regarding need for sending a Central team to Bihar to make an on-the-spot study of drought situation and suggest remedial measures.
- (11) Shri Harish Kumar Gangwar raised a matter regarding taking over of management of Looksen Tea Unit of Julpaiguri and Pashok Tea Unit of Darjeeling.

# O. Government Bill—(Under Consideration)

# THE COPYRIGHT (AMENDMENT) BILL, 1983, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Smt. Sheila Kaul.

The following Members took part in the debate:—

- (1) Prof. Rupchand Pal.
- (2) Shri Mool Chand Daga.
- (3) Shri Harikesh Bahadur.
- (4) Shri Ram Singh Yadav.
- (5) Shri K. A. Rajan.
- (6) Shri Harish Rawat.
- (7) Shri Rajnath Sonkar Shastri.
- (8) Shri Chandra Pal Shailani,
- (9) Prof. Ajit Kumar Mehta.

The discussion was not concluded.

### 13. Discussion under Rule 193

Shri Ram Vilas Paswan raised a discussion on the situation arising out of reported investment in Indian industries and take over bids of Indian companies by certain non-resident Indians and action taken by Government in the matter.

The following Members took part in the debate:—

- (1) Shri Brajamohan Mohanty.
- (2) Shri K. Lakkappa.
- (3) Shri Virdhi Chander Jain.
- (4) Shri Kusuma Krishna Murthy.
- (5) Prof. Madhu Dandavate.
- (6) Shri Somnath Chatterjee.

- (7) Shri Deen Bandhu Verma.
- (8) Shri Rajesh Kumar Singh.
- (9) Shri G. L. Dogra.
- (10) Shri Satish Agarwal.
- (11) Shri Girdhari Lal Vyas.
- (12) Shri Bhogendra Jha.
- (13) Shri Harish Kumar Gangwar.
- (14) Shri K. P. Unnikrishnan.

Shri Pranab Kumar Mukherjee replied to the debate.

The discussion was concluded.

### 14. Half-an-Hour Discussion

1 1 ....

Shri Harikesh Bahadur raised a discussion on the points arising out of the reply given on 18 August, 1983 to Unstarred Question No. 4030 regarding Ban on advertisement of artificial milk food.

Smt. Mohsina Kidwai replied to the discussion.

9.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th August, 1983)

AVTAR SINGH RIKHY, Secretary.

### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 25, 1983 Bhadra 3, 1905 (Saka)

No. 365

11.02 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Sham Lal Saraf who was a Member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 433—435, 437—439 and 441 were orally answered. Replies to Starred Questions Nos. 436, 440, 442—452 and 266 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4906—5137, 5137-A and 5137-B were laid on the Table.

A statement by the Deputy Minister in the Ministries of Education and Culture and Social Welfare correcting the reply given to Unstarred Question No. 1926 on 4 March, 1982 regarding Fellowship Holders in JNU was also laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Commerce regarding Grant of Licences to Jain Shudh Vanaspati for Import of Tallow was orally answered and supplementaries were also answered thereon.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XII—Eighth Session, 1979. Sixth Lok Sabha
- (ii) Statement No. XIX—Fifth Session, 1981.
- (iii) Statement No. XIII—Sixth Session, 1981.
- (iv) Statement No. XII—Seventh Session, 1981.
- (v) Statement No. XI—Eighth Session, 1982.
- (vi) Statement No. VII—Ninth Session, 1982.
- (vii) Statement No. VI—Tenth Session, 1982.
- (viii) Statement No. IV—Eleventh Session, 1983.

Seventh Lok

Sabha

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1981-82.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi for the year 1981-82, together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1981-82, together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the years 1980-81 and 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- (9) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 249(E) in Gazette of India dated the 8th March, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 329(E) in Gazette of India dated the 14th April, 1983, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1981-82 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1981-82.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neurosciences, Bangalore, for the year 1978-79 along with Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neurosciences, Bangalore, for the year 1979-80 along with Audited Accounts.
  - (iii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neurosciences, Bangalore, for the year 1980-81 along with Audited Accounts.
  - (b) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neurosciences, Bangalore, for the years 1978-79, 1979-80 and 1980-81.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1980-81 along with Audited Accounts.

\*(17) A copy each of Notification Nos. 246 83-Customs and 247 83-Customs [G.S.R. 663(E) and 664(E)] (Hindi and English versions) published in Gazette of India dated the 25th August, 1983 together with an explanatory memorandum regarding exemption to melting scrap of stainless steel from the whole of customs duty leviable thereon, under section 159 of the Customs Act. 1962.

## 6. Minutes of Committee on Absence of Members

Smt. Madhuri Singh laid on the Table Minutes (Hindi and English versions) of the sitting of Committee on Absence of Members from the Sittings of the House held on the 18th August, 1983.

# 7. Statement of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table Statement (Hindi and English versions) showing final replies of Government to the recommendations contained in Chapter I and further information supplied by Government in respect of recommendations included in Chapter II of the Twenty-seventh Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Defence, Department of Defence Production—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Ordnance Factory Board and in Ordnance Factories.

### 8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 22nd August, 1983, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint

<sup>\*</sup>Laid at 8.45 P.M.

Committee of the Houses on the Indian Veterinary Council Bill, 1981 upto the first day of the last week of the Hundred and Twenty-ninth Session of the Rajya Sabha.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1983, passed by Lok Sabha on the 17th August, 1983.

### 9. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and sixty-eighth Report on action taken by Government on the recommendations contained in their Hundred and thirteenth Report relating to Ministry of Defence—Development and manufacture of a weapon system.
- (2) Hundred and sixty-ninth Report on action taken by Government on the recommendations contained in their Hundred and thirty-first Report relating to Revision of the format of Appropriation Accounts (Defence Services).
- (3) Hundred and seventieth Report relating to Ministry of Finance (Department of Revenue)—Union Excise Duties—Non-recovery of duty.

## 10. Report of Committee on Public Undertakings

Shri Satyendra Narain Sinha: presented the Seventy-eighth Report (Hindi and English version) of the Committee on Public Undertakings on "Form of consolidated statement to be annexed to Civil Appropriation Accounts in respect of utilisation of funds voted in relation to the Public Undertakings".

# ■ 11. Report of Committee of Privileges

Shri R. R. Bhole presented the Fifth Report (Hindi and English versions) of the Committee of Privileges.

# \*12. Statement by Minister

The Minister of Home Affairs made a statement on Punjab.

### 13. Matters Under Rule 377

- (1) Shri Somnath Chatterjee raised a matter regarding statements made by a Judge of Calcutta High Court against the Government of West Bengal.
- (2) Shri Digamber Singh raised a matter regarding violation of Section 6 of the land Acquisition Act.
- (3) Shri A. C. Das raised a matter regarding need to provide adequate protective equipments and clothes etc. to workers engaged in spraying of pesticides.
- (4) Shri K. Mayathevar raised a matter regarding need for speedy rehabilitation of Sri Lanka Tamils.
- (5) Shri Chintamani Panigrahi raised a matter regarding reasons for fall in the production at Rourkela Steel Plant.
- (6) Shri Pratap Bhanu Sharma raised a matter regarding suggestions for effective implementation of self-employment scheme for the educated unemployed youth.
- (7) Shri R. P. Yadav raised a matter regarding irregular supply of electricity to Electric Crematorium in Delhi.
- (8) Shri Arjun Sethi raised a matter regarding revival of exploratory Fishery Project base at Paradeep.
- (9) Smt. Kishori Sinha raised a matter regarding non-implementation of decision in regard to giving the Railway land for the construction of a college in the Railway area of Manihari (Bihar).
- (10) Shri Chandra Pal Shailani raised a matter regarding need for setting up of a factory for producing scent, essence etc. at Hasayan for augmenting foreign exchange earnings and helping rose growing farmers.

<sup>\*</sup>Made at 4.59 P.M.

- (11) Shri G. Narsimha Reddy raised a matter regarding flood or relief assistance to Andhra Pradesh.
- (12) Shri M. Satyanarayana Rao raised a matter regarding need for immediate flood relief operation in Karimnagar District in Andhra Pradesl.
- (13) Shri Bhogendra Jha raised a matter regarding need for ensuring full implementation of Agrarian Reforms Laws.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.30 P.M.)

### 14. Government Bill-Passed

# THE COPYRIGHT (AMENDMENT) BILL, 1983, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 24th August, 1983, continued.

The following Members took part in the debate:-

- (1) Shri Girdhari Lal Vyas
  - (2) Shri R. L. P. Verma
  - (3) Prof. Saif-ud-Din Soz

Smt. Sheila Kaul replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Sheila Kaul.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri.
- (2) Shri Abdul Rashid Kabuli
- (3) Prof. N. G Ranga
- (4) Smt. Sheila Kaul

The motion was adopted and the Bill was passed.

## 15. Government Bill—Under Consideration

# THE HINDU WIDOWS' RE-MARRIAGE (REPEAL) BILL, 1982

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Smt. Krishna Sahi
- (3) Shri Rajesh Kumar Singh
- (4) Shri Chandra Pal Shailani
- (5) Shri R. L. P. Verma
- (6) Shri Xavier Arakal
- (7) Dr. V. Kulandaivelu
- (8) Shri Harish Rawat
- (9) Shri Ramavatar Shastri
- (10) Shri Mool Chand Daga
- (11) Shri Harish Kumar Gangwar
- (12) Shri Abdul Rashid Kabuli (Speech unfinished).

The discussion was not concluded.

### 16. Discussion Under Rule 193

Sint. Pramila Dandavate raised a discussion on the statement made by the Minister of Finance in the House on 18 August, 1983 on price situation.

The following Members took part in the debate:-

- (1) Smt. Krishna Sahi
- (2) Shri Sunil Maitra.
- (3) Shri Harish Rawat
- (4) Shri Rasheed Masood

- (5) Shri Ram Pyare Panika
- (6) Shri Ravindra Varma
- (7) Prof. Narain Chand Parashar
- (8) Shri J. S. Patil
- (9) Shri Chandra Pal Shailani
- (10) Shri K. Mayathevar
- (11) Shri Girdhari Lal Vyas
- (12) Shri P. K. Kodiyan
- (13) Shri Chitta Basu
- (14) Shri Harikesh Bahadur
- (15) Shri Abdul Rashid Kabuli

Shri Pranab Kumar Mukherji replied to the discussion.

The discussion was concluded.

8.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th August, 1983).

AVTAR SINGH RIKHY, Secretary.

### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 26, 1983 Bhadra 4, 1905 (Saka)

### No. 366

#### 11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Niranjan Jena who was a Member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 453—456, 458, 461 and 462 were orally answered. Replies to the remaining questions were laid on the Table.

## 3 Unstarred Questions

Replies to Unstarred Questions Nos. 5138—5375 were laid on the Table.

(Lok Sabha adjourned at 12.14 P.M. and re-assembled at 12.24 P.M.)

## 4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

- (i) The Employees' Family Pension (Second Amendment) Scheme, 1983 published in Notification . (o. G.S.R. 546 in Gazette of India dated the 23rd July, 1983.
- (ii) The Employees' Deposit linked Insurance (Amendment) Scheme, 1983 published in Notification No. G.S.R. 547 in Gazette of India dated the 23rd July, 1983.
- (iii) The Employees' Provident Funds (Third Amendment) Scheme, 1983 published in Notification No. G.S.R. 548 in Gazette of India dated the 23rd July, 1983.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1981-82, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1981-82.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1981-82, together with Audit Report theseon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1981-82.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 4) above.
- (6) A copy of Notification No. S.O. 562(E) (Hindi and English versions) published in Gazette of India dated the 8th August, 1983 containing Order rescinding the Imported Cement Control Order, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of Notification No. S.R.O. 14(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1983 vesting of the right, title and interest of Messrs Andhra Scientific Company Limited, Machilipatnam in Bharat Electronics Limited on and from the 1st July, 1981, under sub-section (3) of section 31 of the Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Act, 1982.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1981-82, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act. 1971.

- (11) A copy of the Review (Hindi and English versic ) by the Government of the performance of International Airports Authority of India for the year 1981-82.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1980-81 mentioned at items (9) and (10) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporations Act, 1953:—
  - (i) The Indian Airlines Employees' Provident Fund (Amendment) Regulations, 1983 published in Gazette of India dated the 19th February, 1983 together with an explanatory note.
  - (ii) The Indian Airlines (Aircraft Engineering Department) Service Regulations, 1983 published in Gazette of India dated the 26th March, 1983 together with an explanatory note.
- (14) A statement (Hindi and English versions) containing the decisions of the Government on the recommendations of the Working Group on Control of Blindness.
- (15) A copy of Report (Hindi and English versions) by Foreign Minister on Antarctica Treaty.
- (16) A copy of the Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 567 in Gazette of India dated the 6th August, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949.
- (17) A copy of the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Rules. 1982 (Hindi and English versions) published in Notification No. G.S.R. 442(E) in Gazette of India dated the 1st June. 1982, under sub-section (3) of section 16 of the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954.

- (18) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 510(E) in Gazette of India dated the 26th July, 1982, under section 38 of the Drugs and Cosmetics Act, 1940.
- (19) A statement (Hindi and English versions) correcting the reply given on the 18th August, 1983 to Unstarred Question No. 4059 by Dr. Krupasidhu Bhoi regarding States covered under Village Health Guide Scheme and allocation to States.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 2944 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Sevagram Ashram Pratishthan, Wardha' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
  - (ii) S.O. 2945 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Society of Mary Immaculate (Mysore) St. Mary's Convent, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1983-84.
  - (iii) S.O. 2946 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Gurudev Siddha Peeth Ganeshpuri' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-84.
  - (iv) S.O. 2947 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Spastics Society of Eastern India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

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- (v) S.O. 3048 published in Gazette of India dated the 6th August, 1983 regarding exemption to The Divine Life Society under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (vi) The Income-tax (Seventh Amendment) Rules, 1983 published in Notification No. S.O. 600(E) in Gazette of India dated the 19th August, 1983.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i) to (v) of item (20) above.
- 22) A copy of the Central Excise (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 660(E) in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (23) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 653(E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum prescribing a concessional rate of basic excise duty of Rs. 18: per Kg. on non-cellulosic spun yarn.
  - (ii) G.S.R. 654(E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum fixing a basic excise duty of one rupee per Kg. on ramie yarn not containing any non-cellulosic man-made fibres.
  - (iii) G.S.R. 655(E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum fixing a basic excise duty of Rs. 10 per Kg. on ramie yarn containing non-cellulosic man-made fibre.

(iv) G.S.R. 656(E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum prescribing effective basic excise duty of 10 per cent ad valorem on ramie fabric.

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- (v) G.S.R. 657(E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum denying the concessional rates under Notification Nos. 229|83-CE, 230|83-CE and 231|83-CE dated the 19th August, 1983 to goods produced in a Free Trade Zone.
- (24) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1982.
  - (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (25) A copy of the \*Review (Hindi and English versions) by the Government on the working of the Export Import Bank of India, Bombay, for the year 1982.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1981-82, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1981-82.

<sup>\*</sup>The Annual Report was laid on the Table on 12th August, 1983.

- (27) A copy of the Annual Accounts (Hindi and English, versions) of the Central Silk Board, Bangalore, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

# 5. Minutes of Committee on Private Members Bills and Resolutions

Shri T. R. Shamanna laid on the Table Minutes (Hindi and English versions) of the Sixtieth to Sixty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

# 6. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay, Silvassa and Bangalore during June-July, 1983.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Calcutta, Ranchi and Rourkela during June-July, 1983.

### 7. Message from Raiya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th August, 1983, Rajya Sabha agreed without any amendment to the Emigration Bill, 1983, passed by Lok Sabha on the 12th August, 1983.

# 8. Report and Minutes of Committee on Petitions

SHRI K. P. TEWARI presented the following Report and Minutes of the Committee on Petitions:—

(1) Fourteenth Report (Hindi and English versions).

(2) Minutes of the Forty-seventh and Forty-ninth Sittings (Hindi and English versions).

### 9. Reports of Public Accounts Committee

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SHRI SUNIL MAITRA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and sixty-first Report relating to Ministry of Health and Family Welfare—National Malaria Eradication Programme.
- (2) Hundred and sixty-seventh Report relating to Ministry of Railways (Railway Board)—Utilisation of Locomotives,

### 10. Report of Committee on Subordinate Legislation

SHRI R. S. SPARROW presented the Twentieth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

### 11. Report of Committee on Government Assurances

SHRI SONTOSH MOHAN DEV presented the Sixth Report (Hindi and English versions) of the Committee on Government Assurances.

# 12. Report of Railway Convention Committee

SHRI D. L. BAITHA presented the Ninth Report (Hindi and English versions) of the Railway Convention Committee on "Cost of Operation of Railways (Staff and Fuel Cost)".

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.08 P.M.)

## 13. Calling Attention

Shri Eduardo Faleiro called the attention of the Minister of External Affairs to the reported allegations made by Mr. Seymour Hersh in his recent book "The Price of Power", against former Prime Minister of India, Shri Morarji Desai.

The Minister of External Affairs made a statement in regard thereto.

### 14. Government Bills Introduced

(i) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1983.

The motion for leave to introduce the Bill was moved by Shri Buta Singh. The motion was opposed.

On the motion the House divided, \*Ayes 132; \*Noes 12. The motion was accordingly adopted and the Bill was introduced.

- (ii) THE DELHI MUNICIPAL CORPORATION (SE-COND AMENDMENT) BILL, 1983.
- (iii) THE PUNJAB MUNICIPAL (NEW DELHI AMENDMENT) BILL, 1983.
- (iv) THE DELHI DEVELOPMENT (AMENDMENT) BILL, 1983.
- (v) THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 1983.

### 15. Matters under rule 377

- (1) Shri Rasa Behari Behra raised a matter regarding inordinate delay in providing a coal berth at Paradeep port.
- (2) Shri Saif-ud-Din Soz raised a matter regarding functioning of Telephones in Jammu & Kashmir.
- (3) Shri R. P. Gaekwad raised a matter regarding need for uniformity in educational system in the country.
- (4) Smt. Jayanti Patnaik raised a matter regarding need for providing adequate facilities at Paradeep Port.
- (5) Shri Harihar Soren raised a matter regarding crisis in Art Silk Mills.

<sup>\*</sup>Subject to correction.

- (6) Shri K. C. Pandey raised a matter regarding need for setting up molasses based industries in Khalilabad (U.P.).
  - (7) Shri D. L. Baitha raised a matter regarding need for conducting a high level enquiry into the supply of bad quality jute seeds and unsatisfactory arrangements for supply of certified jute and other seeds in time to the farmers of Bihar.
  - (8) Shri Harish Rawat raised a matter regarding need to set up a T.V. Centre at Almora or Pithoragarh on a priority basis.
  - (9) Smt. Madhuri Singh raised a matter regarding need for renovating the Maha Bodhi Temple.
  - (10) Dr. Shankar Dayal Sharma raised a matter for establishing a Bench of Madhya Pradesh High Court at Bhopal.
  - (11) Shri Umakant Mishra raised a matter regarding need for providing a stoppage of Vikramshila and Sonbhadra Express trains at Mirzapur.
  - (12) Shri P. Panchalaiah raised a matter regarding reconsideration of the decision to shift the Engine Unit of proposed Ordnance Factory from Medak to Avadi.
  - (13) Shri Chanderpal Singh raised a matter regarding reconstruction of bridges on National Highway Number 24 and its repair widening.
  - (14) Shri M. Ramanna Rai raised a matter regarding spread of 'Handigodu' and 'Manganakayile' in Malnad district of Karnataka and Eastern Parts of Kerala.
  - (15) Shri Saifuddin Choudhary raised a matter regarding need to restart admission of students in Jawaharlal Nehru University.
  - (16) Shri Satya Narayan Jatiya raised a matter regarding need to instal a television transmitting station at Ujjain and high powered transmitting stations at all the divisional head-quarters of Madhya Pradesh.
  - (17) Shri Ratansinh Rajda raised a matter regarding irregularities in Doordarshan Kendra, Bombay.

### 16. Government Bills Passed

(i) THE HINDU WIDOWS' RE-MARRIAGE (REPEAL) BILL, 1983, AS PASSED BY RAJYA SABHA.

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Discussion on the motion for consideration of the Bill moved on the 25th August, 1983, continued.

Shri Abdul Rashid Kabuli took part in the debate.

Shri Ghulam Nabi Azad replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill was passed.

(ii) THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1983.

The motion for consideration of the Bill was moved by Shri Buta Singh.

The following Members took part in the debate:-

- (1) Shri Sudhir Kumar Giri
- (2) Dr. Subramaniam Swamy
- (3) Shri Ramavatar Shastri
- (4) Shri Harish Kumar Gangwar
- (5) Shri A. K. Roy
- (6) Shri Bhogendra Jha
- (7) Shri Abdul Rashid Kabuli

Shri Buta Singh replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

## 17. Intimation regarding arrest of Members

The Chairman informed the House that the following communication dated 26 August, 1983, from the Deputy Commissioner of Police, New Delhi District, New Delhi, addressed to the Speaker, Lok Sabha had been received today:—

"I have the honour to inform you that Smt. Gayatri Devi, Smt. Suseela Gopalan and Smt. Pramila Dandavate, Members of Lok Sabha alongwith their party workers voluntarily violated Prohibitory Orders promulgated under section 144 Cr. P.C. at Irwin Statue at about 1.30 P.M. today (i.e. 26-8-83). They were arrested in case FIR No. 426, dated 26-8-83, under section 188 IPC, Police Station Parliament Street, New Delhi and are being produced before area Judicial Magistrate."

# 18. Motion regarding sixty-fourth Report of the Committee on Private Members' Bills and Resolutions

Shri K. Pradhani moved the following motion:-

"That this House do agree with the Sixty-fourth, Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1983."

The motion was adopted.

## 19. Private Members' Bill-Introduced

- (i) The Constitution (Amendment) Bill, 1983 (Amendment of article 315, etc.) by Shri Harish Rawat.
- (ii) The Import and Export Trade Bill, 1983 by Shri K. Ramamurthy.

- (iii) The Constituent Assembly Bill, 1983 by Shri Kanamurthy.
  - (iv) The Constitution (Amendment) Bill, 1983 (Amendment of article 74, etc.) by Shri K. Ramamurthy.
  - (v) The Formation of a Central Agency for checking misuse of Religious Places Bill, 1983 by Shri B. V. Desai.
  - (vi) The Declaration of Assets by Civil Servants Bill, 1983 by Shri K. Ramamurthy.
  - (vii) The Contractors (Engagement of a qualified or Chartered Engineer) Bill, 1983 by Prof. Ajit Kumar Mehta.
  - (viii) The Magnetic Fusion Energy Engineering Bill, 1983 by Prof. Ajit Kumar Mehta.

### 20. Private Member's Bill Withdrawn

### THE BAN ON EXPOSURE OF WOMAN'S BODY IN AD-VERTISEMENTS BILL, 1982 BY SHRI MOHAN LAL PATEL

Shri Mohan Lal Patel concluded his speech on the motion for consideration of the Bill moved by him on the 12th August, 1983.

The following Members took part in the debate:-

- (1) Shri Rajesh Krumar Singh
- (2) Smt. Usha Prakash Choudhari
- (3) Shri Harish Kumar Gangwar
- (4) Shri Kusuma Krishna Murthy
- (5) Shri Ramavatar Shastri
- (6) Shri Harish Rawat
- (7) Shri Saif-ud-Din Soz
- (8) Shri Chandra Pal Shailani
- (9) Prof. N. G. Ranga
- (10) Shri Mool Chand Daga
- (11) Shri Nihar Ranjan Laskar

Shri Mohan Lal Patel replied to the debate.

The Bill was withdrawn by leave of the House.

### 21. Private Member's Bill-Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1983 (Amendment of article 31B) BY SHRI M. M. LAWRENCE.

The motion for consideration of the Bill was moved by Shri M. M. Lawrence. His speech was not concluded.

The discussion was not concluded.

#### 22. Half-an-Hour Discussion.

Shri Bhogendra Jha raised a half-an-hour discussion on the points arising out of the reply given on 22 August, 1983 to Unstarred Question No. 4441 regarding sanctioning of Bagmati Master Plan.

Shri Shivraj V. Patil replied to the discussion.

### 23. Announcement by Speaker

The Speaker made an announcement regarding formation of a Committee of following Members of Parliament to bring about reconciliation between Nirankaris and Akalis:—

- (1) Shri R. S. Sparrow
- (2) Shri Indrajit Gupta
- (3) Shri Chandrajit Yadav
- (4) Shri G. L. Dogra
- (5) Shri Ratansinh Rajda
- (6) Shri Satish Agarwal
- (7) Shri Ebrahim Sulaiman Sait
- (8) Shri S. P. Mittal
- (9) Shrimati Margret Alva

(Lok Sabha adjourned sine die at 9.25 P.M.)

AVTAR SINGH RIKHY, Secretary.

### CORRIGENDUM

In Bulletin-Part I dated August 25, 1983.

Page 4, after item (14) (ii) insert the following:—

(b) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the years 1979-80 and 1980-81.

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- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1982.